

## **RATIFIED**

### Minutes of Meeting No.17/12 scheduled on 15.11.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 17/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 15.11.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

| Sl.No | Name of the representatives & their Designation | Room No. | Telephone No.      | Deptt.        |
|-------|-------------------------------------------------|----------|--------------------|---------------|
| 1.    | Sh B. C. Nayak, D.O.                            | 429A     | 23063321 Extn.3318 | DHI, U.B.     |
| 2.    | Sh S.K. Jain, D.O.                              | 429A     | 23063321 Extn.3318 | DIPP, U.B.    |
| 3.    | Sh. K.K. Funda, Asstt. Dir. (Mech)              | 736A     |                    | DC(MSME),N.B. |
| 4.    | Sh. G. Parthasarathi, Dy.DGFT                   | 312      | 23061563 Extn.301  | DGFT, U.B.    |
| 5.    | Sh. B.K. Sachdeva, FTDO                         | 404      | 23061562 Ext.265   | DGFT, U.B.    |

*I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -*

|   |                                                                                                                                                                                                                                                                                                                                                                                |                                                      |                                            |                             |
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| 1 | <b>Case No.:27/11/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                             | Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/80/050/00239/AM12/                                                                                                                                                                                                                                                                                                                                                 | RLA File :31/24/040/00108/AM10/                      | Lic.No/Date:3110040031<br>23.09.2009       | Defer<br>Date:27.12.2011    |
|   | <b>Decision :</b> The Committee observed that the firm's has not replied to the C&PC's deficiency letter dated 04.10.2011. The Committee, therefore, decided to issue a <b>reminder</b> to the firm for expediting the said information to C&PC and this office failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                                      |                                            |                             |

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| 2 | <b>Case No.:3/37/80-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                         | Party Name:S.M.PULP PACKAGING PVT.LTD | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/80/050/00562/AM10/                                                                                                                                                                                                                                                                                                                                                            | RLA File :05/24/040/00378/AM10/       | Lic.No/Date:0510253563<br>27.11.2009       | Defer<br>Date:27.12.2011    |
|   | <b>Decision :</b> The Committee noted vide O.M. No.803/2009-D(EPC) dated 09.11.2011 from the Ministry of Defence on 09.11.2011 informed that the case is under their consideration. The Committee therefore, decided to send a D.O. from DDG to Min. of Defence enclosing a list of all pending cases and request for expediting their comments. The case may be re-listed on 27.12.2011. |                                       |                                            |                             |

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| 3 | <b>Case No.:16/2/80-ALC2/2011</b>                                                                                                                                                                                                                                                                        | Party Name:PNEUMAX PNEUMATIC INDIA PVT.LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/80/050/00937/AM11/                                                                                                                                                                                                                                                                           | RLA File :07/21/040/00491/AM11/             | Lic.No/Date:0710074822<br>14.10.2010       | Defer<br>Date:27.12.2011    |
|   | <b>Decision :</b> The Committee noted that the firm has not enclosed requisite documents and the data furnished along with their reply dated 19.09.2011 is not legible. The Committee, therefore, decided to again ask to send the enclosures and legible data. The case may be re-listed on 27.12.2011. |                                             |                                            |                             |

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| 4                                                                                                                                                                                                                | <b>Case No.:20/33/80-ALC2/2010</b> | Party Name:BIRLA ERICSSON OPTICAL LTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                  | HQ File :01/80/050/00576/AM11/     | RLA File :11/24/040/00051/AM11/         | Lic.No/Date:1110023479<br>02.11.2010       | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> The Committee noted that DIT has reminded the firm on 17.10.2011 to furnish reply. The Committee, therefore, decided to await the firm's reply/comments and to re-list the case on 27.12.2011. |                                    |                                         |                                            |                             |

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| 5                                                                                                                                                                                                                                                                                                                                                      | <b>Case No.:3/33/80-ALC2/2010</b> | Party Name:L&T – MHI TURBINE GENERATORS PVT.LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00559/AM11/    | RLA File :03/95/040/00615/AM11/                  | Lic.No/Date:0310602242<br>22.11.2010       | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 28.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                   |                                                  |                                            |                             |

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| 6 | <b>Case No.:8/33/80-ALC2/2010</b> | Party Name:ZENITH PRECISION PVT LTD ., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Approved</b> |
|   | HQ File :01/80/050/00564/AM11/    | RLA File :07/24/040/00328/AM11/        | Lic.No/Date:0710075606<br>24.11.2010       |                             |

**Decision :** The Committee deliberated the written comments of DC(MSME) received vide their U.O. Note No.30(173)2010-ME dated 18.10.2011.

2. Members of the Committee observed that wastage of the aircraft products has been considered by DC(MSME) after 10% recovery. However, it was observed that a Technical Committee had earlier recommended 15% recovery for aircraft-components manufactured from Aluminium and 5% recovery from Stainless steel. Therefore, the Committee decided to ratify the norms after considering 15% recovery on Aluminium and 5% on Stainless steel instead of 10% recovery recommended by DC(MSME).

3. The amended norms ratified by the Committee in respect of the subject advance authorization are as under:-

| Sl. No. | Name of Product                     | Weight of each Export Product | Weight of RM | Wastage % after 15%/5% recovery | Permissible Imported Raw material's Wt (After 15%/5% recovery) |
|---------|-------------------------------------|-------------------------------|--------------|---------------------------------|----------------------------------------------------------------|
| 01      | Base Short Base assy-Right-831 Nos. | 0.196 Kg                      | 0.869 Kg     | 292%                            | 638 Kg (import item at no 2)                                   |
| 02      | Base Short Base assy-Left-831 Nos.  | 0.196 Kg                      | 0.869 Kg     | 292%                            | 638 Kg (import item at no 2)                                   |
| 03      | Inner Pawl-71 Nos.                  | 0.134 Kg                      | 0.774 Kg     | 406%                            | 48 Kg (import item at no 1)                                    |
| 04      | Link Toggle-121 Nos.                | 0.01 Kg                       | 0.041 Kg     | 295%                            | 4.77 Kg (import item at no 3)                                  |
| 05      | Crank Assy Idlear-261 Nos.          | 0.552 Kg                      | 4.548 Kg     | 688%                            | 1135 Kg (import item at no 4)                                  |
| 06      | Blade-370 Nos.                      | 0.334 Kg                      | 1.684 Kg     | 384%                            | 398 Kg (import item at no 5)                                   |

The RLA may take necessary action accordingly.

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| 7                                                                                                                                                                                                    | <b>Case No.:9/33/80-ALC2/2010</b> | Party Name:ZENITH PRECISION PVT LTD ., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                      | HQ File :01/80/050/00565/AM11/    | RLA File :07/24/040/00329/AM11/        | Lic.No/Date:0710075610<br>24.11.2010       | Defer<br>Date:27.12.2011          |
| <b>Decision :</b> The Committee noted the firm's reply has been sent to DC(MSME) on 19.10.2011 for examination and comments. The Committee decided to defer the case and to re-listed on 27.12.2011. |                                   |                                        |                                            |                                   |

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| 8                                                                                                                                                                                                                                                                                                                                                      | <b>Case No.:28/39/80-ALC2/2010</b> | Party Name:MAN FORCE TRUCKS PRIVATE LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00830/AM11/     | RLA File :31/24/040/00119/AM11/             | Lic.No/Date:3110046183<br>29.12.2010       | Defer<br>Date:27.12.2011          |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 18.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                    |                                             |                                            |                                   |

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| 9                                                                                                                                                                          | <b>Case No.:26/38/80-ALC2/2010</b> | Party Name:INVENSYS INDIA PVT., LTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                            | HQ File :01/80/050/00796/AM11/     | RLA File :03/94/040/00885/AM11/       | Lic.No/Date:0310609488<br>05.01.2011       | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> The Committee decided to send the DL of DIT dated 11.11.2011 to the firm for furnishing requisite information . The case may be re-listed on 27.12.2011. |                                    |                                       |                                            |                             |

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| 10                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | <b>Case No.:30/39/80-ALC2/2010</b> | Party Name:L&T-MHI BOILERS PVT. LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | HQ File :01/80/050/00832/AM11/     | RLA File :03/95/040/00765/AM11/      | Lic.No/Date:0310609444<br>05.01.2011       | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> As per DHI U.O. Note No. 3(64)/10-TSW(B) dated 09.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: -                                                                                                                                                                                                                                                                                                                                                                 |                                    |                                      |                                            |                             |
| <ol style="list-style-type: none"> <li>1. Representative calculation of requirement of Alloy Steel tubes for 852.4 MT required in the manufacture of super heater coils &amp; tubes.</li> <li>2. Calculation of requirement of Low Alloy Steel plates for 205.9 MT required in the manufacture of Furnace panel with attachments.</li> <li>3. Calculation of requirement of SS plates for 455 MT required in the manufacture of Economiser coils &amp; tubes..</li> <li>4. All the above calculations should be supported by drawing &amp; dimensions highlighted.</li> </ol> |                                    |                                      |                                            |                             |

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| 11                                                                                                                                                                                                                                                                                                                                                                                        | <b>Case No.:10/36/80-ALC2/2010</b> | Party Name:SEC INDUSTRIES PVT.LTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                           | HQ File :01/80/050/00709/AM11/     | RLA File :09/24/040/00442/AM11/     | Lic.No/Date:0910045076<br>07.01.2011       | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> The Committee noted vide O.M. No.803/2009-D(EPC) dated 09.11.2011 from the Ministry of Defence on 09.11.2011 informed that the case is under their consideration. The Committee therefore, decided to send a D.O. from DDG to Min. of Defence enclosing a list of all pending cases and request for expediting their comments. The case may be re-listed on 27.12.2011. |                                    |                                     |                                            |                             |

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| 12                                                                                                                                                                                                                                                                                                                                               | <b>Case No.:3/39/80-ALC2/2010</b> | Party Name:L&T-MHI BOILERS PVT. LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/80/050/00805/AM11/    | RLA File :03/95/040/00774/AM11/      | Lic.No/Date:0310610650<br>12.01.2011       | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> As per DHI U.O. Note No. 3(64)/10-TSW(B) dated 09.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: -                                                                                                                                    |                                   |                                      |                                            |                             |
| <ol style="list-style-type: none"> <li>1. Representative calculation of requirement of Alloy Steel tubes for 2514 MT, Low Alloy Steel plates for 580 MT &amp; SS plates for 807 MT required in the manufacture of Export product.</li> <li>2. All the above calculations should be supported by drawing &amp; dimensions highlighted.</li> </ol> |                                   |                                      |                                            |                             |

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|  | <b>Case No.:13/39/80-ALC2/2010</b> | Party Name:L&T-MHI BOILERS PVT. LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|  | HQ File :01/80/050/00815/AM11/     | RLA File :03/95/040/00824/AM11/      | Lic.No/Date:0310610931<br>13.01.2011       | Defer<br>Date:27.12.2011    |

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| 13 | <b>Decision :</b> As per DHI U.O. Note No. 3(64)/10-TSW(B) dated 09.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: -                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |  |  |
|    | <ol style="list-style-type: none"> <li>1. Representative calculation of requirement of Alloy Steel tubes for 1704.9 MT required in the manufacture of super heater coils &amp; tubes.</li> <li>2. Calculation of requirement of Low Alloy Steel plates for 411.9 MT required in the manufacture of Furnace panel with attachments.</li> <li>3. Calculation of requirement of SS plates for 910 MT required in the manufacture of Economiser coils &amp; tubes..</li> <li>4. All the above calculations should be supported by drawing &amp; dimensions highlighted.</li> <li>5. It is observed that the above license &amp; license 0310609444 dt 05-01-11 are issued for the same project of 3X660 MW Koradi Expansion project. The firm may clarify the difference between two projects.</li> </ol> |  |  |

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| 14                                                                                                                                                                                                                                                                                                                                                     | <b>Case No.:18/36/80-ALC2/2010</b> | Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00717/AM11/     | RLA File :31/21/040/00312/AM11/                         | Lic.No/Date:3110046436<br>14.01.2011       | Defer<br>Date:27.12.2011          |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 28.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                    |                                                         |                                            |                                   |

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| 15                                                                                                                                                                     | <b>Case No.:22/37/80-ALC2/2010</b> | Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                        | HQ File :01/80/050/00760/AM11/     | RLA File :09/24/040/00477/AM11/               | Lic.No/Date:0910045223<br>25.01.2011       | Defer<br>Date:27.12.2011          |
| <b>Decision :</b> The Committee noted a copy of firm's reply has been sent to DHI on 01.11.2011 for examination and comments. The case may be re-listed on 27.12.2011. |                                    |                                               |                                            |                                   |

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| 16                                                                                                                                                                                                                                                                      | <b>Case No.:17/39/80-ALC2/2010</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                         | HQ File :01/80/050/00819/AM11/     | RLA File :61/24/040/00074/AM11/             | Lic.No/Date:6110000553<br>25.01.2011       | Defer<br>Date:13.12.2011          |
| <b>Decision :</b> The Committee already noted the recommendation of DHI for ratification of norms on repeat basis as per AA No.6110000544 dated 04.01.11 which is yet to be ratified. The Committee, therefore, decided to defer and to re-list the case on 24.01.2012. |                                    |                                             |                                            |                                   |

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| 17                                                                                                                                                                                                                                                                                                        | <b>Case No.:29/39/80-ALC2/2010</b> | Party Name:PNEUMAX PNEUMATIC INDIA PVT.LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                           | HQ File :01/80/050/00831/AM11/     | RLA File :07/21/040/00757/AM11/             | Lic.No/Date:0710076903<br>25.01.2011       | Defer<br>Date:27.12.2011          |
| <b>Decision :</b> The Committee noted that as per DHI U.O. Note No. 3(29)/11-TSW(B)620 dated 13.10.2011 a deficiency letter has been issued to the firm on 15.11.2011 calling for certain information. The Committee, therefore, decided to await the firm's reply and to re-list the case on 27.12.2011. |                                    |                                             |                                            |                                   |

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| 18 | <b>Case No.:23/39/80-ALC2/2010</b>                                                                                                                                                                                                                                      | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00825/AM11/                                                                                                                                                                                                                                          | RLA File :61/24/040/00078/AM11/             | Lic.No/Date:6110000557<br>03.02.2011       | Defer<br>Date:13.12.2011    |
|    | <b>Decision :</b> The Committee already noted the recommendation of DHI for ratification of norms on repeat basis as per AA No.6110000544 dated 04.01.11 which is yet to be ratified. The Committee, therefore, decided to defer and to re-list the case on 24.01.2012. |                                             |                                            |                             |

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| 19 | <b>Case No.:1/11/85-ALC3/2011</b>                                                                                                                                      | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/85/050/00057/AM12/                                                                                                                                         | RLA File :04/24/040/00296/AM11/             | Lic.No/Date:0410121516<br>10.02.2011       | Defer<br>Date:27.12.2011    |
|    | <b>Decision :</b> The Committee noted a copy of firm's reply has been sent to DHI on 11.11.2011 for examination and comments. The case may be re-listed on 27.12.2011. |                                             |                                            |                             |

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| 20 | <b>Case No.:2/39/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00804/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :04/24/040/00257/AM11/             | Lic.No/Date:0410121550<br>11.02.2011       | Defer<br>Date:10.01.2012    |
|    | <b>Decision :</b> The Committee noted the written comments of DHI received vide U.O. Note No. 3(40)/10-TSW(B) /639 dated 24.10.2011 and decided to advise the firm to appear in <b>PH</b> before the NC to explain their case regarding Item No. 14 (Furnace maintenance platform) which appear as not part of export product and Item No. 24 & 25 (A1 Sheet & Grill) for which calculation has not been given. The case may be re-listed on 10.01.2012. |                                             |                                            |                             |

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| 21 | <b>Case No.:10/5/80-ALC2/2011</b>                                                                                                                                               | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00046/AM12/                                                                                                                                                  | RLA File :09/24/040/00479/AM11/             | Lic.No/Date:0910045519<br>11.02.2011       | Defer<br>Date:27.12.2011    |
|    | <b>Decision :</b> The Committee again decided to forward a copy of firm's reply dated 27.09.2011 to DIPP for examination and comments. The case may be re-listed on 27.12.2011. |                                             |                                            |                             |

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| 22 | <b>Case No.:31/39/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:SAVAS ENGINEERING COMPANY PVT. LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00833/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :31/24/040/00249/AM11/                | Lic.No/Date:3110046929<br>15.02.2011       | Defer<br>Date:27.12.2011    |
|    | <b>Decision :</b> The Committee noted that R.A. neither reported status of the case nor forwarded the firm application despite 3 reminders. Further, letters sent to the firm were received undelivered. The Committee, therefore, decided to send a D.O. reminder from DDG seeking clarification from R.A. failing which it will be presumed that ratification of norms is not required and the case will be closed on the part of NC-I. The case may be re-listed on 27.12.2011. |                                                |                                            |                             |

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|  | <b>Case No.:36/39/80-ALC2/2010</b> | Party Name:TRF LIMITED, | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
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|    | HQ File :01/80/050/00838/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :02/24/040/00255/AM10/                                                                      | Lic.No/Date:0210154977<br>18.02.2011                                                   | Defer<br>Date:27.12.2011                                      |
| 23 | <b>Decision :</b> As per DHI U.O. Note No. 3(05)/10-TSW(B) dated 14.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: - <ul style="list-style-type: none"> <li>(i) The export item as per Advance Authorization is Coal Handling Plant for which it proposes to import coal sampling plant. Then there is some amendment. The above information is not matching with the list given in the application.</li> <li>(ii) The firm to give the specific list of export items with quantity and corresponding import items along with catalogue to examine their request.</li> </ul> |                                                                                                      |                                                                                        |                                                               |
| 24 | <b>Case No.:</b> 41/39/80-ALC2/2010<br>HQ File :01/80/050/00843/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:SEC INDUSTRIES<br>PVT.LTD.,<br>RLA File :09/24/040/00524/AM11/                            | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011<br>Lic.No/Date:0910045585<br>18.02.2011 | <b>Status:</b><br><b>Deferred</b><br>Defer<br>Date:27.12.2011 |
|    | <b>Decision :</b> The Committee noted vide O.M. No.803/2009-D(EPC) dated 09.11.2011 from the Ministry of Defence on 09.11.2011 informed that the case is under their consideration. The Committee therefore, decided to send a D.O. from DDG to Min. of Defence enclosing a list of all pending cases and request for expediting their comments. The case may be re-listed on 27.12.2011.                                                                                                                                                                                                                                                                             |                                                                                                      |                                                                                        |                                                               |
| 25 | <b>Case No.:</b> 42/39/80-ALC2/2010<br>HQ File :01/80/050/00844/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:L&T-MHI BOILERS<br>PVT. LTD.,<br>RLA File :03/95/040/00874/AM11/                          | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011<br>Lic.No/Date:0310616717<br>18.02.2011 | <b>Status:</b><br><b>Deferred</b><br>Defer<br>Date:27.12.2011 |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 27.12.2011.                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                                                                      |                                                                                        |                                                               |
| 26 | <b>Case No.:</b> 18/5/80-ALC2/2011<br>HQ File :01/80/050/00054/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:SPRAY ENGINEERING<br>DEVICES LTD.,<br>RLA File :22/24/040/00094/AM11/                     | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011<br>Lic.No/Date:2210011010<br>18.02.2011 | <b>Status:</b><br><b>Deferred</b><br>Defer<br>Date:27.12.2011 |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 27.12.2011.                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                                                                      |                                                                                        |                                                               |
| 27 | <b>Case No.:</b> 40/39/80-ALC2/2010<br>HQ File :01/80/050/00842/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED<br>RLA File :04/24/040/00231/AM11/                    | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011<br>Lic.No/Date:0410121741<br>21.02.2011 | <b>Status:</b><br><b>Deferred</b><br>Defer<br>Date:27.12.2011 |
|    | <b>Decision :</b> The Committee decided to forward a copy of firm's reply dated 09.11.2011 to DHI for examination and comments. The case may be re-listed on 27.12.2011.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                                                                                      |                                                                                        |                                                               |
| 28 | <b>Case No.:</b> 47/39/80-ALC2/2010<br>HQ File :01/80/050/00849/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:BOTIL OIL TOOLS<br>INDIA PVT LTD(FORMERLY<br>BAKER OIL<br>RLA File :05/23/040/00328/AM11/ | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011<br>Lic.No/Date:0510284479<br>22.02.2011 | <b>Status:</b><br><b>Deferred</b><br>Defer<br>Date:27.12.2011 |

**Decision :** The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 27.12.2011.

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| 29                                                                                                                                                                                                    | <b>Case No.:48/39/80-ALC2/2010</b> | Party Name:BOTIL OIL TOOLS<br>INDIA PVT LTD(FORMERLY<br>BAKER OIL | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                       | HQ File :01/80/050/00850/AM11/     | RLA File :05/23/040/00330/AM11/                                   | Lic.No/Date:0510284482<br>22.02.2011           | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 27.12.2011. |                                    |                                                                   |                                                |                             |

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| 30                                                                                                                                                                                                                                                                                                                                                     | <b>Case No.:25/1/81-ALC2/2011</b> | Party Name:WEBB INDIA PVT. LTD  | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/81/050/00604/AM11/    | RLA File :07/24/040/00485/AM11/ | Lic.No/Date:0710077830<br>04.03.2011           | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 26.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                   |                                 |                                                |                             |

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| 31                                                                                                                                                                                         | <b>Case No.:9/2/80-ALC2/2011</b> | Party Name:THERMAX LTD.,        | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                            | HQ File :01/80/050/00930/AM11/   | RLA File :31/24/040/00273/AM11/ | Lic.No/Date:3110047467<br>21.03.2011           | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> The Committee noted that the firm's reply has been sent to DHI on 04.11.2011. The Committee, therefore, decided to defer the case and to re-list the case on 27.12.2011. |                                  |                                 |                                                |                             |

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| 32                                                                                                                                                                                                    | <b>Case No.:14/2/80-ALC2/2011</b> | Party Name:BOTIL OIL TOOLS<br>INDIA PVT LTD(FORMERLY<br>BAKER OIL | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                       | HQ File :01/80/050/00935/AM11/    | RLA File :05/23/040/00367/AM11/                                   | Lic.No/Date:0510286717<br>23.03.2011           | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 27.12.2011. |                                   |                                                                   |                                                |                             |

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| 33                                                                                                                                                                                                                                                                                                                                                     | <b>Case No.:6/2/80-ALC2/2011</b> | Party Name:METSO POWER INDIA<br>PRIVATE LIMITED | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00927/AM11/   | RLA File :04/24/040/00350/AM11/                 | Lic.No/Date:0410122852<br>25.03.2011           | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 28.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                  |                                                 |                                                |                             |

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|  | <b>Case No.:3/2/80-ALC2/2011</b> | Party Name:AYAAPPA CNC<br>PVT.LTD, | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
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| 34 | HQ File :01/80/050/00003/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File :07/24/040/00547/AM11/ | Lic.No/Date:0710078428<br>29.03.2011 | Defer<br>Date:27.12.2011 |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 21.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                 |                                      |                          |

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|    | <b>Case No.:19/2/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:STARION INDIA P.LTD  | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Rejected</b> |
|    | HQ File :01/80/050/00940/AM11/                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :31/24/040/00278/AM11/ | Lic.No/Date:3110047653<br>31.03.2011           |                             |
| 35 | <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply to DL raised by DIT on 30.06.2011, their reminder dated 13.09.2011 and also this office final reminder sent to the firm on 18.10.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><br>The RLA may take necessary action accordingly. |                                 |                                                |                             |

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|    | <b>Case No.:13/5/80-ALC2/2011</b>                                                                                                                                                                                                                                                            | Party Name:TDW INDIA LTD.,      | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00049/AM12/                                                                                                                                                                                                                                                               | RLA File :34/24/040/00338/AM11/ | Lic.No/Date:3410029836<br>01.04.2011           | Defer<br>Date:27.12.2011    |
| 36 | <b>Decision :</b> The Committee noted that a deficiency letter to the firm has been received undelivered from the post office. The Committee, therefore, decided to ask R.A. to confirm the existence of the firm and send a report in this regard. The Case may be re-listed on 27.12.2011. |                                 |                                                |                             |

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|    | <b>Case No.:18/8/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                      | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00166/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File :61/24/040/00001/AM12/                | Lic.No/Date:6110000602<br>18.04.2011           | Defer<br>Date:27.12.2011    |
| 37 | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 24.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                                |                                                |                             |

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|    | <b>Case No.:12/3/80-ALC2/2011</b>                                                                                                                                                          | Party Name:CHANG YUN INDIA<br>LTD., | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00017/AM12/                                                                                                                                                             | RLA File :05/23/040/00022/AM12/     | Lic.No/Date:0510288459<br>20.04.2011           | Defer<br>Date:27.12.2011    |
| 38 | <b>Decision :</b> The Committee noted that the firm's reply has been sent to DHI on 18.10.2011. The Committee, therefore, decided to defer the case and to re-list the case on 27.12.2011. |                                     |                                                |                             |

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|  | <b>Case No.:19/8/80-ALC2/2011</b> | Party Name:AVASARALA<br>TECHNOLOGIES LIMITED, | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
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| 39 | HQ File :01/80/050/00167/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :07/21/040/00896/AM11/                      | Lic.No/Date:0710078776<br>26.04.2011           | Defer<br>Date:27.12.2011 |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 17.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011.                                                                                                                                                                                                                                                                                                                                                                                                         |                                                      |                                                |                          |
| 40 | Case No.:23/5/80-ALC2/2011                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:L&T-MHI BOILERS<br>PVT. LTD.              | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | Status:<br>Deferred      |
|    | HQ File :01/80/050/00059/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :03/95/040/00090/AM12/                      | Lic.No/Date:0310630441<br>10.05.2011           | Defer<br>Date:27.12.2011 |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 29.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011.                                                                                                                                                                                                                                                                                                                                                                                                         |                                                      |                                                |                          |
| 41 | Case No.:28/5/80-ALC2/2011                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:DELPHI<br>AUTOMOTIVE SYSTEMS PVT.<br>LTD. | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | Status:<br>Deferred      |
|    | HQ File :01/80/050/00064/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :05/23/040/00043/AM12/                      | Lic.No/Date:0510290272<br>10.05.2011           | Defer<br>Date:27.12.2011 |
|    | <b>Decision :</b> The Committee observed that the firm sought time vide their letter dated 05.11.2011 and has not replied to this office letter dated 29.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011.                                                                                                                                                                                                                                                                                                                                                      |                                                      |                                                |                          |
| 42 | Case No.:37/5/80-ALC2/2011                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:SMC PNEUMATICS<br>(INDIA) PRIVATE LIMITED | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | Status:<br>Approved      |
|    | HQ File :01/80/050/00073/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :05/24/040/00049/AM12/                      | Lic.No/Date:0510290853<br>16.05.2011           |                          |
|    | <b>Decision :</b> As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                                      |                                                |                          |
|    | <ol style="list-style-type: none"> <li>1. Quantities of import items from Sl. No 1 to 18 &amp; 23 to 66 to be allowed on net to net basis with accountability clause.</li> <li>2. Quantity of import item at import items Sl. No. 19 to be allowed as 15032377 gms inclusive of 85 % wastage after 50 % recovery.</li> <li>3. Quantity of import item at import items Sl. No. 20 to be allowed as 564925 gms inclusive of 87 % wastage after 50 % recovery.</li> <li>4. Quantity of import item at import items Sl. No. 21 to be allowed as 6938037 gms inclusive of 70.5 % wastage after 50 % recovery.</li> <li>5. Quantity of import item at import items Sl. No. 22 to be allowed as 3905213 gms inclusive of 94 % wastage after 50 % recovery.</li> </ol> |                                                      |                                                |                          |
|    | The RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                      |                                                |                          |

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| 43 | <b>Case No.:1/9/81-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                           | Party Name:DELPHI<br>AUTOMOTIVE SYSTEMS PVT.<br>LTD. | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/81/050/00051/AM12/                                                                                                                                                                                                                                                                                                                                                                             | RLA File :05/23/040/00054/AM12/                      | Lic.No/Date:0510290928<br>18.05.2011           | Defer<br>Date:27.12.2011    |
|    | <b>Decision :</b> The Committee noted that the firm has sought time vide their letter dated 05.11.2011 and has not replied to this office letter dated 28.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                                      |                                                |                             |

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| 44 | <b>Case No.:39/5/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                      | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00075/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File :04/24/040/00040/AM12/                | Lic.No/Date:0410124178<br>19.05.2011           | Defer<br>Date:27.12.2011    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 20.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                                |                                                |                             |

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| 45 | <b>Case No.:23/11/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                 | Party Name:TIL LIMITED          | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Approved</b> |
|    | HQ File :01/80/050/00235/AM12/                                                                                                                                                                                                                                                                                                                                     | RLA File :02/24/040/00045/AM12/ | Lic.No/Date:0210160081<br>08.06.2011           |                             |
|    | <b>Decision :</b> The Committee decided to ratify the norms in respect of all items except import item No. 13 as per GN-4 and Import Item S.No.13 (Rectangular Hollow Tue of Cross Section -350MMX 150 MM X 12.5 MM) on net to net basis with accountability clause under the subject advance authorization.<br><br>The RLA may take necessary action accordingly. |                                 |                                                |                             |

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| 46 | <b>Case No.:4/8/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                       | Party Name:SUPREME<br>INDUSTRIES, | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00152/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File :32/21/040/00038/AM12/   | Lic.No/Date:3210048327<br>10.06.2011           | Defer<br>Date:27.12.2011    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 28.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                   |                                                |                             |

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| 47 | <b>Case No.:22/11/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                     | Party Name:TRF LIMITED,         | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00234/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File :02/24/040/00049/AM12/ | Lic.No/Date:0210160407<br>15.06.2011           | Defer<br>Date:27.12.2011    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 18.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                 |                                                |                             |

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| 48 | <b>Case No.:8/8/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                       | Party Name:PRECISION<br>AUTOMATION AND ROBOTICS<br>INDIA LTD. | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00156/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File :31/82/040/00053/AM12/                               | Lic.No/Date:3110048743<br>21.06.2011           | Defer<br>Date:27.12.2011    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 28.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                                               |                                                |                             |

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| 49 | <b>Case No.:9/11/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                      | Party Name:ICEM ENGINEERING<br>COMPANY PRIVATE LIMITED, | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00221/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File :03/94/040/00270/AM12/                         | Lic.No/Date:0310638600<br>24.06.2011           | Defer<br>Date:27.12.2011    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 17.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                                         |                                                |                             |

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| 50 | <b>Case No.:14/11/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                     | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00226/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File :09/24/040/00163/AM12/                | Lic.No/Date:0910047353<br>28.06.2011           | Defer<br>Date:27.12.2011    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 18.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                                |                                                |                             |

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| 51 | <b>Case No.:24/11/80-ALC2/2011</b>                                                                                                                                                                              | Party Name:POLMOR STEEL PVT<br>LTD | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00236/AM12/                                                                                                                                                                                  | RLA File :09/24/040/00140/AM12/    | Lic.No/Date:0910047329<br>28.06.2011           | Defer<br>Date:27.12.2011    |
|    | <b>Decision :</b> The Committee noted that the firm application has been sent to DHI on 18.10.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 27.12.2011. |                                    |                                                |                             |

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| 52 | <b>Case No.:17/8/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                          | Party Name:BOTIL OIL TOOLS<br>INDIA PVT LTD(FORMERLY<br>BAKER OIL | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00165/AM12/                                                                                                                                                                                                                                                                                                                                                                             | RLA File :05/23/040/00127/AM12/                                   | Lic.No/Date:0510295211<br>30.06.2011           | Defer<br>Date:27.12.2011    |
|    | <b>Decision :</b> The Committee noted that the firm has sought time vide their letter dated 01.11.2011 and has not replied to this office letter dated 17.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                                                   |                                                |                             |

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| 53                                                                                                                                                                                                                                                                                                              | Case No.:7/11/80-ALC2/2011     | Party Name:REITZ INDIA LIMITED  | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                 | HQ File :01/80/050/00219/AM12/ | RLA File :09/24/040/00155/AM12/ | Lic.No/Date:0910047380<br>30.06.2011       | Defer<br>Date:27.12.2011   |
| <b>Decision :</b> The Committee noted that a deficiency letter issued to the firm has been received undelivered from the post office and R.A. has been asked to confirm the existence of the firm. The Committee, therefore, decided to send a D.O. reminder from DDG. The case may be re-listed on 27.12.2011. |                                |                                 |                                            |                            |

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| 54                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:25/11/80-ALC2/2011    | Party Name:SARTORIUS STEDIM<br>INDIA PVT. LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/80/050/00237/AM12/ | RLA File :07/24/040/00104/AM12/                | Lic.No/Date:0710080361<br>04.07.2011       | Defer<br>Date:27.12.2011   |
| <b>Decision :</b> As per DIPP U.O. Note dated 15.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: -                                                                                                                                                                                                                                                                                                       |                                |                                                |                                            |                            |
| <ol style="list-style-type: none"> <li>1. Information in respect of Item at Sl. No. 5 of Standard Deficiency Format, export product wise.</li> <li>2. Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of import items at Sl. Nos. 50 to 57, 78, 79 &amp; 88.</li> <li>3. For net weight of components to be manufactured from import item at Sl. No. 50 to 57, 78 ,79 &amp; 88, details of components with net weights thereof may be indicated</li> </ol> |                                |                                                |                                            |                            |

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| 55                                                                                                                                                                                                                                                                                                                                                                                                                   | Case No.:10/11/80-ALC2/2011    | Party Name:APEX TEST<br>TECHNOLOGIES, | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | Status:<br><b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                      | HQ File :01/80/050/00222/AM12/ | RLA File :07/24/040/00096/AM12/       | Lic.No/Date:0710080635<br>14.07.2011       |                            |
| <b>Decision :</b> The representative of the firm Sh. D. Rohidas Jannu, Director has appeared for personal hearing and explained the details of requirement /products etc. The Committee deliberated the details and decided to allow 5% wastage on raw material and other components on net to net basis. Accordingly norms ratified by the Committee in respect of the subject advance authorization are as under:- |                                |                                       |                                            |                            |
| (i) Import item No. 1, 2 & 3 – To be allowed at 1.05 kg/kg content in the export product.                                                                                                                                                                                                                                                                                                                            |                                |                                       |                                            |                            |
| The RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                       |                                |                                       |                                            |                            |

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| 56                                                                                                                                                                                                                                                                                                                                                     | Case No.:21/11/80-ALC2/2011    | Party Name:THERMAL SYSTEMS<br>(HYDERABAD) PLTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00233/AM12/ | RLA File :09/24/040/00175/AM12/                  | Lic.No/Date:0910047647<br>15.07.2011       | Defer<br>Date:27.12.2011   |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 28.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                |                                                  |                                            |                            |

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|  | Case No.:8/11/80-ALC2/2011 | Party Name:SUR HENNIG PVT.<br>LTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | Status:<br><b>Approved</b> |
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|    | HQ File :01/80/050/00220/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :07/24/040/00123/AM12/ | Lic.No/Date:0710080787<br>20.07.2011 |  |
| 57 | <b>Decision :</b> As per the written comments of DHI received vide their U.O. Note No.3(49)/08-TSW(B)/645 dated 27.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <ul style="list-style-type: none"> <li>(i) Import item No. 2, 6, 7 &amp; 8 – To be allowed inclusive wastage of 1%.</li> <li>(ii) Import item No. 3,5,9,13,17,19 &amp;24 to be allowed inclusive wastage of 2%.</li> <li>(iii) Rest of the import items which are components allowed net to net basis under GN-4.</li> </ul> <p>The RLA may take necessary action accordingly.</p> |                                 |                                      |  |

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|    | <b>Case No.:15/11/80-ALC2/2011</b>                                                                                                                                                                    | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
| 58 | HQ File :01/80/050/00227/AM12/                                                                                                                                                                        | RLA File :03/95/040/00283/AM12/    | Lic.No/Date:0310643331<br>20.07.2011       | Defer<br>Date:27.12.2011          |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 27.12.2011. |                                    |                                            |                                   |

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|    | <b>Case No.:12/11/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                        | Party Name:HBL POWER SYSTEMS LTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
| 59 | HQ File :01/80/050/00224/AM12/                                                                                                                                                                                                                                                                                                                                                            | RLA File :09/24/040/00167/AM12/    | Lic.No/Date:0910047808<br>21.07.2011       | Defer<br>Date:27.12.2011          |
|    | <b>Decision :</b> The Committee noted vide O.M. No.803/2009-D(EPC) dated 09.11.2011 from the Ministry of Defence on 09.11.2011 informed that the case is under their consideration. The Committee therefore, decided to send a D.O. from DDG to Min. of Defence enclosing a list of all pending cases and request for expediting their comments. The case may be re-listed on 27.12.2011. |                                    |                                            |                                   |

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|    | <b>Case No.:13/11/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                     | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
| 60 | HQ File :01/80/050/00225/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File :09/24/040/00173/AM12/             | Lic.No/Date:0910047823<br>22.07.2011       | Defer<br>Date:27.12.2011          |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 22.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                             |                                            |                                   |

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|    | <b>Case No.:12/14/80-ALC2/2011</b>                                                                                                                                                                   | Party Name:AYAAPPA CNC PVT.LTD, | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
| 61 | HQ File :01/80/050/00266/AM12/                                                                                                                                                                       | RLA File :07/24/040/00120/AM12/ | Lic.No/Date:0710080825<br>22.07.2011       | Defer<br>Date:27.12.2011          |
|    | <b>Decision :</b> The Committee decided to forward a copy of firm's reply dated 02.11.2011 received on 14.11.2011 to DC(MSME) for examination and comments. The case may be re-listed on 27.12.2011. |                                 |                                            |                                   |

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| 62                                                                                                                                                                    | <b>Case No.:16/11/80-ALC2/2011</b> | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                       | HQ File :01/80/050/00228/AM12/     | RLA File :03/95/040/00255/AM12/    | Lic.No/Date:0310644231<br>25.07.2011       | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> The Committee decided to forward a copy of firm's reply dated 09.11.2011to DIPP for examination and comments. The case may be re-listed 27.12.2011. |                                    |                                    |                                            |                             |

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| 63                                                                                                                                                                                                                                                                                                                                                                                                                                                             | <b>Case No.:20/11/80-ALC2/2011</b> | Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                | HQ File :01/80/050/00232/AM12/     | RLA File :04/24/040/00110/AM12/                    | Lic.No/Date:0410126694<br>02.08.2011       |                             |
| <b>Decision :</b> The Committee noted the written comments of DC(MSME) received vide their U.O. note dated 30(60)/2011-ME dated 12.10.2011 and decided to ratify the norms in respect of the subject advance authorization as unde:-<br><br>(i) Import Item “ Inserts” to be allowed upto 0.75% of FOB value.<br>(ii) All other components to be allowed on net to net basis with accountability clause.<br><br>The RLA may take necessary action accordingly. |                                    |                                                    |                                            |                             |

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| 64                                                                                                                                                                        | <b>Case No.:1/11/80-ALC2/2011</b> | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                           | HQ File :01/80/050/00213/AM12/    | RLA File :03/94/040/00389/AM12/          | Lic.No/Date:0310645892<br>03.08.2011       | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> The Committee decided to forward a copy of firm's reply dated 14.11.2011 to DIPP for examination and comments. The case may be re-listed on 27.12.2011. |                                   |                                          |                                            |                             |

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| 65                                                                                                                                                                                                                                                                                                                                                     | <b>Case No.:29/14/80-ALC2/2011</b> | Party Name:DICKINSON FOWLER PVT. LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00283/AM12/     | RLA File :07/24/040/00168/AM12/       | Lic.No/Date:0710081189<br>04.08.2011       | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 19.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                    |                                       |                                            |                             |

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| 66 | <b>Case No.:2/11/80-ALC2/2011</b> | Party Name:KUVAWALA DRILL-EQUIP | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00214/AM12/    | RLA File :03/94/040/00383/AM12/ | Lic.No/Date:0310647125<br>09.08.2011       | Defer<br>Date:27.12.2011    |

**Decision :**As per DHI U.O. Note No. 3(62)/09-TSW(B) dated 11.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: -

1. Specific quantity of each export product.
2. Information in respect of Sl.No.3, 4 & 11 of the Standard Deficiency Format.
3. Volume based wastage calculation from drawing Dimensions.

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| 67                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | <b>Case No.:</b> 3/11/80-ALC2/2011 | Party Name:KUVAWALA DRILL-EQUIP | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | HQ File :01/80/050/00215/AM12/     | RLA File :03/94/040/00382/AM12/ | Lic.No/Date:0310647358<br>09.08.2011       | Defer<br>Date:27.12.2011          |
| <b>Decision :</b> As per DHI U.O. Note No. 3(62)/09-TSW(B) dated 11.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: - <ol style="list-style-type: none"> <li>1. Specific quantity of each export product.</li> <li>2. Information in respect of Sl.No.3, 4 &amp; 11 of the Standard Deficiency Format.</li> <li>3. Volume based wastage calculation from drawing Dimensions.</li> </ol> |                                    |                                 |                                            |                                   |

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| 68                                                                                                                                                                                                                                              | <b>Case No.:</b> 40/14/80-ALC2/2011 | Party Name:WOLFRA- TECH PVT LTD | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                 | HQ File :01/80/050/00294/AM12/      | RLA File :07/24/040/00087/AM12/ | Lic.No/Date:0710081399<br>10.08.2011       | Defer<br>Date:27.12.2011          |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to Min. of Shipping on 19.11.2011 for examination and comments. The Committee decided to send a copy application to DIPP and to re-list the case on 27.12.2011. |                                     |                                 |                                            |                                   |

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| 69                                                                                                                                                                       | <b>Case No.:</b> 24/14/80-ALC2/2011 | Party Name:BOYSEN INDIA LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                          | HQ File :01/80/050/00278/AM12/      | RLA File :05/23/040/00186/AM12/ | Lic.No/Date:0510299447<br>11.08.2011       | Defer<br>Date:27.12.2011          |
| <b>Decision :</b> The Committee decided to forward a copy of firm's reply dated 11.11.2011 to DHI for examination and comments. The case may be re-listed on 27.12.2011. |                                     |                                 |                                            |                                   |

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| 70                                                                                                                                                                                                                                                                                                                                                                                                                       | <b>Case No.:</b> 26/14/80-ALC2/2011 | Party Name:CHEMICO SYNTHETICS LTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                          | HQ File :01/80/050/00280/AM12/      | RLA File :05/23/040/00175/AM12/     | Lic.No/Date:0510299443<br>11.08.2011       |                                   |
| <b>Decision :</b> The representative of DC(MSME) observed that the subject Advance Authorization is similar to Advance Authorization No. 0510261727 dt.05.04.2010. The Committee, therefore, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No. 0510261727 dt.05.04.2010 ratified in Norms Committee Meeting No.04/12 held on 17.05.2011. |                                     |                                     |                                            |                                   |
| The Regional Authority may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                            |                                     |                                     |                                            |                                   |

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| 71 | <b>Case No.:3/14/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00257/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :03/95/040/00373/AM12/        | Lic.No/Date:0310648593<br>16.08.2011       |                                   |
|    | <p><b>Decision :</b> As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-</p> <ol style="list-style-type: none"> <li>1. Quantity of import items at S.No. 1, 2 &amp; 3 to be allowed on net to net basis with accountability clause.</li> <li>2. Quantity of each import item at S.No. 4 to be allowed upto 0.5 % of FOB value of exports.</li> <li>3. Quantity of import item at S.No. 5 to be allowed on net to net basis as claimed by the firm.</li> <li>4. Quantity of import item at S.No. 6 to be allowed as per packing policy.</li> </ol> <p>The RLA may take necessary action accordingly.</p> |                                        |                                            |                                   |

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| 72 | <b>Case No.:16/14/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00270/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :03/95/040/00377/AM12/        | Lic.No/Date:0310648590<br>16.08.2011       |                                   |
|    | <p><b>Decision :</b> As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-</p> <ol style="list-style-type: none"> <li>1. Quantity of import items at S.No. 1, 2 &amp; 3 to be allowed on net to net basis with accountability clause.</li> <li>2. Quantity of each import item at S.No. 4 to be allowed upto 0.5 % of FOB value of exports.</li> <li>3. Quantity of import item at S.No. 5 to be allowed on net to net basis as claimed by the firm.</li> <li>4. Quantity of import item at S.No. 6 to be allowed as per packing policy.</li> </ol> <p>The RLA may take necessary action accordingly.</p> |                                        |                                            |                                   |

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| 73 | <b>Case No.:22/14/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00276/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :03/95/040/00378/AM12/        | Lic.No/Date:0310648595<br>16.08.2011       |                                   |
|    | <p><b>Decision :</b> As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-</p> <ol style="list-style-type: none"> <li>1. Quantity of import items at S.No. 1, 2 &amp; 3 to be allowed on net to net basis with accountability clause.</li> <li>2. Quantity of each import item at S.No. 4 to be allowed upto 0.5 % of FOB value of exports.</li> <li>3. Quantity of import item at S.No. 5 to be allowed on net to net basis as claimed by the firm.</li> <li>4. Quantity of import item at S.No. 6 to be allowed as per packing policy.</li> </ol> <p>The RLA may take necessary action accordingly.</p> |                                        |                                            |                                   |

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|  | <b>Case No.:23/14/80-ALC2/2011</b> | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Approved</b> |
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|    | HQ File :01/80/050/00277/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :03/95/040/00374/AM12/ | Lic.No/Date:0310648597<br>16.08.2011 |  |
| 74 | <b>Decision :</b> As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <ol style="list-style-type: none"> <li>Quantity of import items at S.No. 1, 2 &amp; 3 to be allowed on net to net basis with accountability clause.</li> <li>Quantity of each import item at S.No. 4 to be allowed upto 0.5 % of FOB value of exports.</li> <li>Quantity of import item at S.No. 5 to be allowed on net to net basis as claimed by the firm.</li> <li>Quantity of import item at S.No. 6 to be allowed as per packing policy.</li> </ol> <p>The RLA may take necessary action accordingly.</p> |                                 |                                      |  |

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|    | <b>Case No.:31/14/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                     | Party Name:METSO PAPER INDIA PVT.LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
| 75 | HQ File :01/80/050/00285/AM12/                                                                                                                                                                                                                                                                                                                         | RLA File :05/24/040/00159/AM12/       | Lic.No/Date:0510299729<br>17.08.2011       | Defer<br>Date:27.12.2011          |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 19.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                       |                                            |                                   |

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|    | <b>Case No.:25/14/80-ALC2/2011</b>                                                                                                                                            | Party Name:CHEMICO SYNTHETICS LTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
| 76 | HQ File :01/80/050/00279/AM12/                                                                                                                                                | RLA File :05/23/040/00176/AM12/     | Lic.No/Date:0510299788<br>18.08.2011       | Defer<br>Date:27.12.2011          |
|    | <b>Decision :</b> The Committee decided to forward a copy of firm's reply dated 01.11.2011 to DC(MSME) for examination and comments. The case may be re-listed on 27.12.2011. |                                     |                                            |                                   |

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|    | <b>Case No.:27/14/80-ALC2/2011</b>                                                                                                                                            | Party Name:CHEMICO SYNTHETICS LTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
| 77 | HQ File :01/80/050/00281/AM12/                                                                                                                                                | RLA File :05/23/040/00193/AM12/     | Lic.No/Date:0510299789<br>18.08.2011       | Defer<br>Date:27.12.2011          |
|    | <b>Decision :</b> The Committee decided to forward a copy of firm's reply dated 01.11.2011 to DC(MSME) for examination and comments. The case may be re-listed on 27.12.2011. |                                     |                                            |                                   |

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|    | <b>Case No.:28/14/80-ALC2/2011</b> | Party Name:CAMFIL FARR AIR FILTRATION INDIA PVT. LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Approved</b> |
| 78 | HQ File :01/80/050/00282/AM12/     | RLA File :05/23/040/00194/AM12/                       | Lic.No/Date:0510299787<br>18.08.2011       |                                   |

**Decision :** As per the written comments of DC(MSME) received vide their U.O. Note No. 30(74)/2011-ME dated 14.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. After taking clue from C-1799, import inputs i.e. relevant filter papers to be allowed at 1.02 Kg./Kg content in export product.

The RLA may take necessary action accordingly.

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| Case No.:30/14/80-ALC2/2011    | Party Name:INGERSOLL-RAND (INDIA) LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | Status:<br>Approved |
| HQ File :01/80/050/00284/AM12/ | RLA File :03/94/040/00453/AM12/           | Lic.No/Date:0310649559<br>19.08.2011       |                     |

**Decision :** As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description, quantity and net weight of export products to be specified as under:

| Sl. No.  | Description            | Quantity<br>( in Nos.) | Net export<br>weight (MT) |
|----------|------------------------|------------------------|---------------------------|
| <b>1</b> | <b>Air Compressors</b> |                        |                           |
|          | Model: 15T2            | 75                     | 17.1                      |
|          | Model: 15T             | 110                    | 26.4                      |
|          | Model: 231             | 35                     | 1.855                     |
|          | Model: 2340            | 1000                   | 49                        |
|          | Model: 2475            | 2800                   | 182                       |
|          | Model: 2545            | 350                    | 35                        |
|          | Model: 2545cr          | 350                    | 35.35                     |
|          | Model: 7100            | 200                    | 35                        |
|          | Model: 3000            | 40                     | 10.24                     |
|          | Model: 7T2             | 20                     | 3.44                      |
|          | Model: SS3             | 2800                   | 64.4                      |
|          | Model: SS5             | 1500                   | 66                        |
|          | Model: SS10            | 50                     | 3.25                      |
|          | Model: TS5             | 1000                   | 45                        |
|          | <b>Total</b>           | <b>10330</b>           | <b>574.035</b>            |
| <b>2</b> | <b>Vacuum Pumps</b>    |                        |                           |
|          | Model: V255            | 20                     | 1.66                      |
|          | Model: V244            | 25                     | 2.375                     |
|          | <b>Total:</b>          | <b>45</b>              | <b>4.035</b>              |

2. Quantities of import items from Sl. No 1 to 21, 23 to 42, 45 to 54 & 56 to 61 to be allowed on net to net basis with accountability clause.
3. Quantities of Gasket material/ sheet at Sl. No. 22, 43 & 44 of the list of import items to be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.
4. Quantity of Aluminium Alloy Ingot at import items Sl. No. 55 to be allowed as 1.06 Kgs./ Kg. content in the export product

The RLA may take necessary action accordingly.

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| 80                                                                                                                                                                                | <b>Case No.:34/14/80-ALC2/2011</b> | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                   | HQ File :01/80/050/00288/AM12/     | RLA File :03/95/040/00346/AM12/    | Lic.No/Date:0310649471<br>19.08.2011       | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> The Committee noted and checked that the firm's application has been forwarded to DHI on 30.09.2011 and decided to defer the case and to re-list on 27.12.2011. |                                    |                                    |                                            |                             |

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| 81                                                                                                                                                                                                                                                                                                                                                     | <b>Case No.:9/14/80-ALC2/2011</b> | Party Name:DICKINSON FOWLER PVT. LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00263/AM12/    | RLA File :07/24/040/00192/AM12/       | Lic.No/Date:0710081630<br>22.08.2011       | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 17.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                   |                                       |                                            |                             |

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| 82                                                                                                                                                                                                                                                        | <b>Case No.:39/14/80-ALC2/2011</b> | Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED, | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                           | HQ File :01/80/050/00293/AM12/     | RLA File :07/24/040/00188/AM12/                           | Lic.No/Date:0710081631<br>22.08.2011       | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DIPP on 09.11.2011 and decided to forward a copy of firm's application to DC(MSME) as the case does not pertain to them. The case may be re-listed on 27.12.2011. |                                    |                                                           |                                            |                             |

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| 83                                                                                                                                                                                                                                                    | <b>Case No.:8/14/80-ALC2/2011</b> | Party Name:MOTHERSON SUMI SYSTEMS LTD | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                       | HQ File :01/80/050/00262/AM12/    | RLA File :05/24/040/00182/AM12/       | Lic.No/Date:0510300205<br>24.08.2011       | Defer<br>Date:27.12.2011    |
| <b>Decision :</b> The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to send D.O. reminder from DDG them for expediting their comments. The case may be re-listed on 27.12.2011. |                                   |                                       |                                            |                             |

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| 84                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | <b>Case No.:17/14/80-ALC2/2011</b> | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | HQ File :01/80/050/00271/AM12/     | RLA File :03/95/040/00401/AM12/        | Lic.No/Date:0310650145<br>24.08.2011       |                             |
| <b>Decision :</b> As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-                                                                                                                                                                                                                                                           |                                    |                                        |                                            |                             |
| <ol style="list-style-type: none"> <li>1. Quantity of import items at S.No. 1, 2 &amp; 3 to be allowed on net to net basis with accountability clause.</li> <li>2. Quantity of each import item at S.No. 4 to be allowed upto 0.5 % of FOB value of exports.</li> <li>3. Quantity of import item at S.No. 5 to be allowed on net to net basis as claimed by the firm.</li> <li>4. Quantity of import item at S.No. 6 to be allowed as per packing policy.</li> </ol> |                                    |                                        |                                            |                             |
| The RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                       |                                    |                                        |                                            |                             |

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| 85 | <b>Case No.:18/14/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Approved</b> |
|    | HQ File :01/80/050/00272/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :03/95/040/00408/AM12/        | Lic.No/Date:0310650137<br>24.08.2011       |                             |
|    | <b>Decision :</b> As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <ol style="list-style-type: none"> <li>1. Quantity of import items at S.No. 1, 2 &amp; 3 to allowed on net to net basis with accountability clause.</li> <li>2. Quantity of each import item at S.No. 4 to allowed upto 0.5 % of FOB value of exports.</li> <li>3. Quantity of import item at S.No. 5 to allowed on net to net basis as claimed by the firm.</li> <li>4. Quantity of import item at S.No. 6 to be allowed as per packing policy.</li> </ol> <p>The RLA may take necessary action accordingly.</p> |                                        |                                            |                             |

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| 86 | <b>Case No.:19/14/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Approved</b> |
|    | HQ File :01/80/050/00273/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :03/95/040/00400/AM12/        | Lic.No/Date:0310650142<br>24.08.2011       |                             |
|    | <b>Decision :</b> As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <ol style="list-style-type: none"> <li>1. Quantity of import items at S.No. 1, 2 &amp; 3 to be allowed on net to net basis with accountability clause.</li> <li>2. Quantity of each import item at S.No. 4 to be allowed upto 0.5 % of FOB value of exports.</li> <li>3. Quantity of import item at S.No. 5 to be allowed on net to net basis as claimed by the firm.</li> <li>4. Quantity of import item at S.No. 6 to be allowed as per packing policy.</li> </ol> <p>The RLA may take necessary action accordingly.</p> |                                        |                                            |                             |

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| 87 | <b>Case No.:11/14/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:HITTCO TOOLS LTD     | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00265/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :07/24/040/00203/AM12/ | Lic.No/Date:0710081769<br>25.08.2011       | Defer<br>Date:27.12.2011    |
|    | <b>Decision :</b> The Committee deliberated the written comments of DHI received vide their U.O. Note No. 3(35)/11-TSW(B)/622 dated 17.10.2011 recommending that the firm may avail SION C-945 for ratification the norms in respect of the subject advance authorization. However, it was observed that the relevant item is not covered under the said SION. Therefore, the Committee decided to inform the same to DHI and request them to re-examine their comments. The case may be re-listed on 27.12.2011. |                                 |                                            |                             |

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| 88 | <b>Case No.:6/14/80-ALC2/2011</b> | Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00260/AM12/    | RLA File :05/24/040/00177/AM12/                    | Lic.No/Date:0510300518<br>26.08.2011       | Defer<br>Date:27.12.2011    |
|    |                                   |                                                    |                                            |                             |

**Decision :** The Committee observed that the firm has not replied to this office letter dated 18.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011.

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| 89 | <b>Case No.:</b> 20/14/80-ALC2/2011                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:PLAST TECH ENGINEERING | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00274/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :04/24/040/00156/AM12/   | Lic.No/Date:0410127497<br>26.08.2011       |                                   |
|    | <p><b>Decision :</b> As per the written comments of DC(MSME) received vide their U.O. Note No. 30(74)/2011-ME dated 11.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-</p> <p>After taking clue from H-27, export product Article made of Nylon Resin-to be allowed of 68400 kg. Import item Relevant Nylon Resin to be allowed of 71,820 kg with 5% wastage.</p> <p>The RLA may take necessary action accordingly.</p> |                                   |                                            |                                   |

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| 90 | <b>Case No.:</b> 33/14/80-ALC2/2011                                                                                                                                                                                                                                                                                                                                                                              | Party Name:GEA ECOFLEX INDIA PVT.LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00287/AM12/                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :31/83/040/00106/AM12/       | Lic.No/Date:3110049997<br>26.08.2011       |                                   |
|    | <p><b>Decision :</b> As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-</p> <p>1. Total weight of import item to be allowed as 292.4 Kgs. inclusive of wastage of 24.4 % after taking 1/3<sup>rd</sup> recovery.</p> <p>The RLA may take necessary action accordingly.</p> |                                       |                                            |                                   |

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| 91 | <b>Case No.:</b> 12/17/80-ALC2/2011                                                                                                                                          | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00331/AM12/                                                                                                                                               | RLA File :61/24/040/00030/AM12/             | Lic.No/Date:6110000675<br>29.08.2011       | Defer<br>Date:27.12.2011          |
|    | <p><b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 01.11.2011 and decided to defer the case and to re-list on 27.12.2011.</p> |                                             |                                            |                                   |

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| 92 | <b>Case No.:</b> 13/17/80-ALC2/2011                                                                                                                                          | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00332/AM12/                                                                                                                                               | RLA File :61/24/040/00031/AM12/             | Lic.No/Date:6110000676<br>29.08.2011       | Defer<br>Date:27.12.2011          |
|    | <p><b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 01.11.2011 and decided to defer the case and to re-list on 27.12.2011.</p> |                                             |                                            |                                   |

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| 93                                                                                                                                                                                                                                       | Case No.:35/14/80-ALC2/2011    | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/80/050/00289/AM12/ | RLA File :03/95/040/00336/AM12/    | Lic.No/Date:0310650989<br>30.08.2011       | Defer<br>Date:27.12.2011   |
| <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 30.09.2011 and decided to send a copy of firm's application to DIPP as the case pertain to them. The case may be re-listed on 27.12.2011. |                                |                                    |                                            |                            |

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| 94                                                                                                                                                                                                                                        | Case No.:36/14/80-ALC2/2011    | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                                           | HQ File :01/80/050/00290/AM12/ | RLA File :03/95/040/00418/AM12/    | Lic.No/Date:0310650991<br>30.08.2011       | Defer<br>Date:27.12.2011   |
| <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DIPP on 30.09.2011 and decided to send a copy of firm's application to DHI as the case pertains to them. The case may be re-listed on 27.12.2011. |                                |                                    |                                            |                            |

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| 95                                                                                                                                                                                                                                        | Case No.:37/14/80-ALC2/2011    | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                                           | HQ File :01/80/050/00291/AM12/ | RLA File :03/95/040/00394/AM12/    | Lic.No/Date:0310650993<br>30.08.2011       | Defer<br>Date:27.12.2011   |
| <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DIPP on 30.09.2011 and decided to send a copy of firm's application to DHI as the case pertains to them. The case may be re-listed on 27.12.2011. |                                |                                    |                                            |                            |

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| 96                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Case No.:3/17/80-ALC2/2011     | Party Name:G.R.ENGINEERING PRIVATE LTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | Status:<br><b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00322/AM12/ | RLA File :03/94/040/00477/AM12/          | Lic.No/Date:0310650924<br>30.08.2011       |                            |
| <b>Decision :</b> As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <ol style="list-style-type: none"> <li>1. Net Empty Export weights of 160 MT, 240 MT, 56 MT, 151 MT, 4 MT, 26 MT, 51 MT, 56 MT &amp; 1.5 MT to be specified with the quantities of each export product from S.No.1 to 9 respectively.</li> <li>2. Word "Relevant" to be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.05 Kg/ Kg. content in the export products.</li> <li>3. Weight of "68.019 MT " to be added with the quantity of import item at Sl.No.2 and quantity of this item may be allowed on net to net basis.</li> </ol> <p>The RLA may take necessary action accordingly.</p> |                                |                                          |                                            |                            |

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|  | Case No.:5/14/80-ALC2/2011 | Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | Status:<br><b>Deferred</b> |
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| 97                                                                                                                                                                                                                                                                                                                                                     | HQ File :01/80/050/00259/AM12/ | RLA File :05/24/040/00195/AM12/ | Lic.No/Date:0510300970<br>01.09.2011 | Defer<br>Date:27.12.2011 |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 18.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011. |                                |                                 |                                      |                          |

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| 98 | <b>Case No.:32/14/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:MICRON<br>INSTRUMENTS PVT LTD | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00286/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :05/24/040/00191/AM12/          | Lic.No/Date:0510300935<br>01.09.2011           |                                   |
|    | <b>Decision :</b> As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <ol style="list-style-type: none"> <li>1. Net weight of export product to be specified as 410.4 Kgs.</li> <li>2. Quantity of import item to be allowed as 1797.6 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap.</li> </ol> <p>The RLA may take necessary action accordingly.</p> |                                          |                                                |                                   |

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| 99 | <b>Case No.:41/14/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                       | Party Name:MICRO TECH.CNC<br>PRIVATE LIMITED | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00295/AM12/                                                                                                                                                                                                                                                                                                                                                           | RLA File :07/24/040/00215/AM12/              | Lic.No/Date:0710082069<br>06.09.2011           | Defer<br>Date:27.12.2011          |
|    | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: - <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.4, 5 &amp; 11 of the Standard Deficiency Format export product wise.</li> </ol> |                                              |                                                |                                   |

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| 100 | <b>Case No.:14/17/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                    | Party Name:STERDILL<br>EQUIPMENTS PVT.LTD. | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00333/AM12/                                                                                                                                                                                                                                                                                                                                        | RLA File :03/95/040/00437/AM12/            | Lic.No/Date:0310651808<br>06.09.2011           | Defer<br>Date:27.12.2011          |
|     | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: - <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.4, 5, &amp; 11 of the Standard Deficiency Format.</li> </ol> |                                            |                                                |                                   |

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|  | <b>Case No.:38/14/80-ALC2/2011</b> | Party Name:H.L.EQUIPMENTS       | Meet No/Date:17/80-<br>ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File :01/80/050/00292/AM12/     | RLA File :52/24/040/00021/AM12/ | Lic.No/Date:5210036390<br>07.09.2011           | Defer<br>Date:27.12.2011          |

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| 101 | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: - |  |  |
|     | 1. Information in respect of Sl.No.4, 5, 11 & 13 of the Standard Deficiency Format export product wise.                                                                                                                        |  |  |

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| 102 | Case No.:13/14/80-ALC2/2011                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:GEA ECOFLEX INDIA PVT.LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | Status:<br><b>Revert back</b> |
|     | HQ File :01/80/050/00267/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :31/83/040/00039/AM12/       | Lic.No/Date:3110050308<br>14.09.2011       |                               |
|     | <b>Decision :</b> The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed the subject Authorization may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007.<br><br>The Regional Authority may take necessary action accordingly. |                                       |                                            |                               |

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| 103 | Case No.:14/14/80-ALC2/2011                                                                                                                                                                                                      | Party Name:THERMAX LTD.,        | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | Status:<br><b>Deferred</b> |
|     | HQ File :01/80/050/00268/AM12/                                                                                                                                                                                                   | RLA File :31/83/040/00117/AM12/ | Lic.No/Date:3110050321<br>15.09.2011       | Defer<br>Date:27.12.2011   |
|     | <b>Decision:</b> The Committee noted that the firm application has been received on 14.11.2011 and decided to forward a copy of firm's application to DHI for examination and comments. The case may be re-listed on 27.12.2011. |                                 |                                            |                            |

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| 104 | Case No.:32/17/80-ALC2/2011                                                                                                                                                                                                                               | Party Name:WOLFRA- TECH PVT LTD | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | Status:<br><b>Deferred</b> |
|     | HQ File :01/80/050/00351/AM12/                                                                                                                                                                                                                            | RLA File :07/24/040/00184/AM12/ | Lic.No/Date:0710082357<br>15.09.2011       | Defer<br>Date:27.12.2011   |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to Min. of Shipping on 09.11.2011 and decided to forward a copy of firm's application to DIPP as the case pertains to them. The case may be re-listed on 27.12.2011. |                                 |                                            |                            |

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| 105 | Case No.:34/17/80-ALC2/2011                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:PRANAV VIKAS (INDIA) LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | Status:<br><b>Deferred</b> |
|     | HQ File :01/80/050/00353/AM12/                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :05/24/040/00212/AM12/      | Lic.No/Date:0510303169<br>20.09.2011       | Defer<br>Date:27.12.2011   |
|     | <b>Decision :</b> As per DIPP U.O. Note dated 15.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: - <ol style="list-style-type: none"> <li>Information in respect of S.No. 3, 4, 5 &amp; 11 of Standard Deficiency Format.</li> <li>Detailed justification for claiming wastage of 20 % on all the import items from Sl. No 2 to 11.</li> </ol> |                                      |                                            |                            |

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| 106 | <b>Case No.:4/17/80-ALC2/2011</b>                                                                                                                                                                                                        | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00323/AM12/                                                                                                                                                                                                           | RLA File :07/24/040/00106/AM12/             | Lic.No/Date:0710082716<br>23.09.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 01.11.2011 and decided to send a copy of firm's application to DIT as the case pertains to them. The case may be re-listed on 27.12.2011. |                                             |                                            |                             |

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| Case No.:20/17/80-ALC2/2011    | Party Name:INGERSOLL-RAND (INDIA) LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | Status:<br>Approved |
| HQ File :01/80/050/00339/AM12/ | RLA File :03/94/040/00537/AM12/           | Lic.No/Date:0310655633<br>23.09.2011       |                     |

**Decision :** As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description, quantity and net weight of export products may be specified as under:

| Sl. No. | Description            | Quantity<br>( in Nos.) | Net export<br>weight (MT) |
|---------|------------------------|------------------------|---------------------------|
| 1.      | <b>Air Compressors</b> |                        |                           |
|         | Model: 15T2            | 50                     | 11.4                      |
|         | Model: 15T             | 110                    | 26.4                      |
|         | Model: 231             | 35                     | 1.855                     |
|         | Model: 2340            | 1000                   | 49                        |
|         | Model: 2475            | 2800                   | 182                       |
|         | Model: 2545            | 300                    | 30                        |
|         | Model: 2545cr          | 300                    | 30.3                      |
|         | Model: 7100            | 200                    | 35                        |
|         | Model: 3000            | 40                     | 10.24                     |
|         | Model: 7T2             | 20                     | 3.44                      |
|         | Model: SS3             | 2800                   | 64.4                      |
|         | Model: SS5             | 1500                   | 66                        |
|         | Model: SS10            | 50                     | 3.25                      |
|         | Model: TS5             | 1000                   | 45                        |
|         | <b>Total</b>           | <b>10205</b>           | <b>558.285</b>            |
| 2       | <b>Vacuum Pumps</b>    |                        |                           |
|         | Model: V255            | 25                     | 2.075                     |
|         | Model: V244            | 20                     | 1.9                       |
|         | <b>Total:</b>          | <b>45</b>              | <b>3.975</b>              |

2. Quantities of import items from Sl. No 1 to 21, 23 to 42, 45 to 54 & 56 to 61 to be allowed on net to net basis with accountability clause.

3. Quantities of Gasket material/ sheet at Sl. No. 22, 43 & 44 of the list of import items to be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.

4. Quantity of Aluminium Alloy Ingot at import items Sl. No. 55 to be allowed as 1.06 Kgs./ Kg. content in the export product

The RLA may take necessary action accordingly.

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| 108 | <b>Case No.:</b> 42/14/80-ALC2/2011                                                                                                                                                                                   | Party Name:SPARKLINE EQUIPMENTS PVT.LTD, | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00296/AM12/                                                                                                                                                                                        | RLA File :31/83/040/00126/AM12/          | Lic.No/Date:3110050595<br>26.09.2011       | Defer<br>Date:27.12.2011          |
|     | <b>Decision :</b> The Committee noted that the application has been received from R.A. and decided to send a copy of firm's application to DHI for examination and comments. The case may be re-listed on 27.12.2011. |                                          |                                            |                                   |

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| 109 | <b>Case No.:</b> 17/17/80-ALC2/2011                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00336/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :03/94/040/00343/AM12/          | Lic.No/Date:0310656144<br>26.09.2011       | Defer<br>Date:27.12.2011          |
|     | <b>Decision :</b> As per DIPP U.O. Note dated 15.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: - <ol style="list-style-type: none"> <li>1. Information in respect of Sl. No. 3, 4, 5, 11 &amp; 13 of Standard Deficiency Format-export product wise.</li> <li>2. Quantity of import item at Sl. No. 2 in Nos. also in addition to its weight.</li> <li>3. Quantity of import item at Sl. No. 4 in meters also in addition to its weight</li> <li>4. Detailed calculations for the quantity of import item at Sl. No. 4 supported by length and number of tubes in the export product</li> </ol> |                                          |                                            |                                   |

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| 110 | <b>Case No.:</b> 21/17/80-ALC2/2011                                                                                                                                   | Party Name:WAM INDIA PVT. LTD.  | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00340/AM12/                                                                                                                                        | RLA File :03/95/040/00448/AM12/ | Lic.No/Date:0310656678<br>28.09.2011       | Defer<br>Date:27.12.2011          |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 09.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                 |                                            |                                   |

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| 111 | <b>Case No.:</b> 5/17/80-ALC2/2011                                                                                                                                    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00324/AM12/                                                                                                                                        | RLA File :04/24/040/00137/AM12/             | Lic.No/Date:0410128752<br>30.09.2011       | Defer<br>Date:27.12.2011          |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 02.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                             |                                            |                                   |

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| 112 | <b>Case No.:</b> 7/17/80-ALC2/2011                                                                                                                                    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00326/AM12/                                                                                                                                        | RLA File :04/24/040/00171/AM12/             | Lic.No/Date:0410128753<br>30.09.2011       | Defer<br>Date:27.12.2011          |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 01.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                             |                                            |                                   |

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| 113 | <b>Case No.:8/17/80-ALC2/2011</b>                                                                                                                                     | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00327/AM12/                                                                                                                                        | RLA File :04/24/040/00116/AM12/             | Lic.No/Date:0410128795<br>30.09.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 02.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                             |                                            |                             |

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| 114 | <b>Case No.:11/17/80-ALC2/2011</b>                                                                                                                                    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00330/AM12/                                                                                                                                        | RLA File :04/24/040/00066/AM12/             | Lic.No/Date:0410128794<br>30.09.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 01.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                             |                                            |                             |

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| 115 | <b>Case No.:27/17/80-ALC2/2011</b>                                                                                                                                    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00346/AM12/                                                                                                                                        | RLA File :05/23/040/00219/AM12/             | Lic.No/Date:0510304453<br>30.09.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 04.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                             |                                            |                             |

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| 116 | <b>Case No.:28/17/80-ALC2/2011</b>                                                                                                                                    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00347/AM12/                                                                                                                                        | RLA File :11/24/040/00026/AM12/             | Lic.No/Date:1110025821<br>30.09.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 04.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                             |                                            |                             |

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| 117 | <b>Case No.:30/17/80-ALC2/2011</b>                                                                                                                                    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00349/AM12/                                                                                                                                        | RLA File :11/24/040/00013/AM12/             | Lic.No/Date:1110025819<br>30.09.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 04.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                             |                                            |                             |

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| 118 | <b>Case No.:31/17/80-ALC2/2011</b>                                                                                                                                    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00350/AM12/                                                                                                                                        | RLA File :11/24/040/00011/AM12/             | Lic.No/Date:1110025820<br>30.09.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 04.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                             |                                            |                             |

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| 119 | <b>Case No.:19/17/80-ALC2/2011</b>                                                                                                                                    | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00338/AM12/                                                                                                                                        | RLA File :03/95/040/00425/AM12/    | Lic.No/Date:0310657607<br>03.10.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 04.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                    |                                            |                             |

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| 120 | <b>Case No.:10/17/80-ALC2/2011</b>                                                                                                                                    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00329/AM12/                                                                                                                                        | RLA File :04/24/040/00127/AM12/             | Lic.No/Date:0410128896<br>04.10.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 02.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                             |                                            |                             |

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| 121 | <b>Case No.:22/17/80-ALC2/2011</b>                                                                                                                                    | Party Name:IND-SPHINX PRECISION LTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00341/AM12/                                                                                                                                        | RLA File :22/24/040/00045/AM12/       | Lic.No/Date:2210011985<br>04.10.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 04.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                       |                                            |                             |

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| 122 | <b>Case No.:24/17/80-ALC2/2011</b>                                                                                                                                     | Party Name:INJECTOPLAST PVT.LTD | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00343/AM12/                                                                                                                                         | RLA File :06/24/040/00033/AM12/ | Lic.No/Date:0610024005<br>04.10.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to C&PC on 04.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                 |                                            |                             |

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| 123 | <b>Case No.:6/17/80-ALC2/2011</b>                                                                                                                                     | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00325/AM12/                                                                                                                                        | RLA File :04/24/040/00143/AM12/             | Lic.No/Date:0410128933<br>05.10.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 02.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                             |                                            |                             |

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| 124 | <b>Case No.:9/17/80-ALC2/2011</b>                                                                                                                                     | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00328/AM12/                                                                                                                                        | RLA File :04/24/040/00135/AM12/             | Lic.No/Date:0410128934<br>05.10.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 02.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                             |                                            |                             |

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| 125 | <b>Case No.:15/17/80-ALC2/2011</b>                                                                                                                                                                                                           | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00334/AM12/                                                                                                                                                                                                               | RLA File :03/95/040/00493/AM12/    | Lic.No/Date:0310658143<br>05.10.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 04.11.2011 and decided to forward a copy of firm's application to DIPP as the case pertains to them. The case may be re-listed on 27.12.2011. |                                    |                                            |                             |

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| 126 | <b>Case No.:16/17/80-ALC2/2011</b>                                                                                                                                                                                                           | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00335/AM12/                                                                                                                                                                                                               | RLA File :03/95/040/00494/AM12/    | Lic.No/Date:0310658156<br>05.10.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 04.11.2011 and decided to forward a copy of firm's application to DIPP as the case pertains to them. The case may be re-listed on 27.12.2011. |                                    |                                            |                             |

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| 127 | <b>Case No.:18/17/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00337/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/00548/AM12/          | Lic.No/Date:0310658894<br>11.10.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> As per DIPP U.O. Note dated 15.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: -<br><br><ol style="list-style-type: none"> <li>1. Information in respect of Sl. No. 3, 4, 5 &amp; 11 of Standard Deficiency Format-export product wise.</li> <li>2. Detailed calculations for the quantity of import item at Sl. No. 1 supported by length and number of tubes in the export products.</li> <li>3. Quantity of import item at Sl. No. 2 in Nos. also in addition to its weight.</li> </ol> |                                          |                                            |                             |

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| 128 | <b>Case No.:25/17/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:DAYCO VIKAS POWER TRANSMISSION PVT. LTD. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Revert back</b> |
|     | HQ File :01/80/050/00344/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :05/23/040/00253/AM12/                     | Lic.No/Date:0510305049<br>12.10.2011       |                                |
|     | <b>Decision :</b> The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed the subject Authorization may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007.<br><br>The Regional Authority may take necessary action accordingly. |                                                     |                                            |                                |

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|  | <b>Case No.:26/17/80-ALC2/2011</b> | Party Name:GLOBE HI-FABS | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Approved</b> |
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| 129                                                                                                                                                                                                                           | HQ File :01/80/050/00345/AM12/ | RLA File :05/23/040/00255/AM12/ | Lic.No/Date:0510305047<br>12.10.2011 |  |
| <b>Decision :</b> The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 on net to net basis with accountability clause.<br><br>The RLA may take necessary action accordingly. |                                |                                 |                                      |  |

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| 130                                                                                                                                                                   | <b>Case No.:29/17/80-ALC2/2011</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                       | HQ File :01/80/050/00348/AM12/     | RLA File :05/23/040/00226/AM12/             | Lic.No/Date:0510305028<br>12.10.2011       | Defer<br>Date:27.12.2011          |
| <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 04.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                    |                                             |                                            |                                   |

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| 131                                                                                                                                                                        | <b>Case No.:23/17/80-ALC2/2011</b> | Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                            | HQ File :01/80/050/00342/AM12/     | RLA File :05/23/040/00258/AM12/                          | Lic.No/Date:0510305104<br>13.10.2011       | Defer<br>Date:27.12.2011          |
| <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DC(MSME) on 04.11.2011 and decided to defer the case and to re-list on 27.12.2011. |                                    |                                                          |                                            |                                   |

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| 132                                                                                                                                                                                                                           | <b>Case No.:33/17/80-ALC2/2011</b> | Party Name:SHREE GAYATRI HEALDS MFG. CO. | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                               | HQ File :01/80/050/00352/AM12/     | RLA File :52/24/040/00029/AM12/          | Lic.No/Date:5210036722<br>14.10.2011       |                                   |
| <b>Decision :</b> The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 on net to net basis with accountability clause.<br><br>The RLA may take necessary action accordingly. |                                    |                                          |                                            |                                   |

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| 133                                                                                                                                                                                                                                                              | <b>Case No.:1/17/80-ALC2/2011</b> | Party Name:MAN FORCE TRUCKS PRIVATE LIMITED | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                  | HQ File :01/80/050/00320/AM12/    | RLA File :31/83/040/00071/AM12/             | Lic.No/Date:3110051087<br>19.10.2011       | Defer<br>Date:27.12.2011          |
| <b>Decision :</b> The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 27.12.2011. |                                   |                                             |                                            |                                   |

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| 134                                                                                                                                                                                                                                                               | <b>Case No.:2/17/80-ALC2/2011</b> | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                   | HQ File :01/80/050/00321/AM12/    | RLA File :03/94/040/00605/AM12/          | Lic.No/Date:0310661481<br>21.10.2011       | Defer<br>Date:27.12.2011          |
| <b>Decision :</b> The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 27.12.2011. |                                   |                                          |                                            |                                   |

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| 135 | <b>Case No.:35/17/80-ALC2/2011</b>                                                                                                                                                                                                                               | Party Name:COMAU INDIA P.LTD,   | Meet No/Date:17/80-ALC2/2011<br>15.11.2011 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00354/AM12/                                                                                                                                                                                                                                   | RLA File :31/82/040/00186/AM12/ | Lic.No/Date:3110051283<br>02.11.2011       | Defer<br>Date:27.12.2011    |
|     | <b>Decision :</b> The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 27.12.2011. |                                 |                                            |                             |

S.No.20

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| Case No. A - 15  | M/s. Delphi        | F.No. 01/80/162/00495/AM11/DES. | Lic.No. & Date |
| Meeting No.17/12 | Automotive Systems | RA F.No.05/88/040/00721/AM03    | 0510081234     |
| Date: 15.11.2011 | Pvt. Ltd., Noida   | Ratification of norms           | dt.21.02.2003  |

The Committee observed that the firm has sought time vide their letter dated 20.09.2011 and 04.11.2011 and has not replied to this office letter dated 21.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011.

S.No.424

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| Case No. A/R-102 | M/s. Bharat Heavy Electricals Ltd., | HQ<br>F.No.01/80/050/01790/AM09/DES-I | Lic. No. & Date |
| Meeting No.17/12 | Haridwar                            | RLA No.61/24/040/00069/AM09           | 6110000286      |
| Date: 15.11.2011 |                                     | Ratification of Norms                 | dt.06.02.2009   |

As per DHI U.O. Note No. 3(69)/10-TSW(B) dated 20.10.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: -

1. Calculation data given in third column of table for blades(AS flats) & subsequent volume based calculation.
2. Diagram/photo of weld overlay.
3. Calculation/drawing/usage of baffle ring.

S.No.425

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| Case No. A/R-103 | M/s. Bharat Heavy Electricals Ltd., | HQ<br>F.No.01/80/050/00120/AM10/DES-I | Lic. No. & Date |
| Meeting No.17/12 | Haridwar                            | RLA No.61/24/040/00007/AM10           | 6110000313      |
| Date: 15.11.2011 |                                     | Ratification of Norms                 | dt.29.05.2009   |

As per DHI U.O. Note No. 3(69)/10-TSW(B) dated 20.10.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: -

1. Calculation data given in third column of table for blades(AS flats) & subsequent volume based calculation.
2. Diagram/photo of weld overlay.
3. Calculation/drawing/usage of baffle ring.

S.No.426

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| Case No. A/R- 167 | M/s. Bharat Heavy Electricals Ltd., | F.No. 01/80/50/ 00449/AM10/DES.I | Lic.No. & Date |
| Meeting No.17/12  | Haridwar                            | RA F.No.61/24/040/00036/AM10     | 6110000362     |
| Date: 15.11.2011  |                                     | Ratification of norms            | dt.13.10.2009  |

As per DHI U.O. Note No. 3(69)/10-TSW(B) dated 20.10.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: -

1. Calculation data given in third column of table for blades(AS flats) & subsequent volume based calculation.
2. Diagram/photo of weld overlay.
3. Calculation/drawing/usage of baffle ring.

S.No.427

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| Case No. A/R- 168 | M/s. Godrej & Boyce Mfg. Co. LTd., Mumbai | F.No. 01/80/50/ 01741/AM09/DES.I | Lic.No. & Date |
| Meeting No.17/12  |                                           | RA F.No.03/94/040/00798/AM09     | 0310497146     |
| Date: 15.11.2011  |                                           | Ratification of norms            | dt.10.12.2008  |

The Committee noted that the firm has requested for postponement of personal hearing vide their letter dated 03.11.2011 and e-mail date 17.11.2011 for one month/January, 2012. The Committee, therefore, decided to advise the firm again to appear before NC on 10.01.2012 to explain their case in person along with information sought from them and facts of the case failing which their case will be rejected. The case may be re-listed on 10.01.2012.

S.No.428

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| Case No. A/R- 175 | M/s. Precihole Machine Pvt. Ltd., | F.No. 01/80/50/ 00942/AM08/DES.I | Lic.No. & Date |
| Meeting No.17/12  |                                   | RA F.No.03/95/040/00586/AM08     | 0310443655     |
| Date: 15.11.2011  |                                   | Ratification of norms            | dt.19.09.2010  |

The Committee observed that the firm has not replied to this office letter dated 18.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 27.12.2011.

S.No.429

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| Case No. A/R- 117 | M/s. Thermax Ltd., | F.No. 01/80/50/01034/AM09/DES.I | Lic.No. & Date |
| Meeting No.17/12  |                    | RA F.No.31/21/040/00296/AM09    | 3110035317     |
| Date: 15.11.2011  |                    | Ratification of norms           | dt.09.09.2008  |

The Committee decided to forward a copy of firm's reply dated 01.11.2011 to DHI for examination and comments. The case may be re-listed on 27.12.2011.

S.No.430

|                   |                    |                                 |                |
|-------------------|--------------------|---------------------------------|----------------|
| Case No. A/R- 173 | M/s. Thermax Ltd., | F.No. 01/80/50/01550/AM09/DES.I | Lic.No. & Date |
| Meeting No.17/12  |                    | RA F.No.31/24/040/00296/AM09    | 3110036393     |
| Date: 15.11.2011  |                    | Ratification of norms           | dt.09.09.2008  |

The Committee decided to forward a copy of firm's reply dated 11.11.2011 to DHI for examination and comments. The case may be re-listed on 27.12.2011.

S.No.431

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| Case No. A/R-27  | M/s. The Saraswati Industrial Syndicate Ltd., | HQF.No.01/80/050/01187/AM08/DES.I | Lic. No. & date |
| Meeting No.17/12 |                                               | RA.F.No.05/24/040/00760/AM08      | 0510214345      |
| Date: 15.11.2011 |                                               | Ratification of norms             | dt.03.01.2008   |

As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to modify the norms in respect of the subject advance authorization as under:-

1. Quantity of import item at Sl. No 5 may be allowed as 66584 Mtrs. (459.699 MT) inclusive of 4 % wastage.

- Quantity of import item at Sl. No 6 may be allowed as 172841.6 Mtrs. (223.5 MT) inclusive of 4 % wastage.
- Quantity of import item at Sl. No 7 may be allowed as 40465 Mtrs. (49.101 MT) inclusive of 4 % wastage.
- Quantity of import item at Sl.No.8 may be allowed as 113 Nos. on net to net basis. The weight of this item may be allowed as applied for i.e. 69.911 MT.
- Quantity of import item at Sl.No.9 may be allowed as 50 Nos. on net to net basis. The weight of this item may be allowed as applied for i.e. 25.198 MT.
- Quantity of import item at Sl.No.10 may be allowed as 140 Nos. on net to net basis. The weight of this item may be allowed as applied for i.e. 249.704 MT

The RLA may take necessary action accordingly.

S.No.432

|                  |                   |                                   |                 |
|------------------|-------------------|-----------------------------------|-----------------|
| Case No. A/R-28  | M/s. Brakes India | HQF.No.01/80/050/01124/AM08/DES.I | Lic. No. & date |
| Meeting No.17/12 | Limited, Chennai  | RA.F.No.04/24/040/00263/AM08      | 0410093871      |
| Date: 15.11.2011 |                   | Revision of norms                 | dt.15.02.2008   |

The Committee decided to forward a copy of firm's reply dated 14.11.2011 to DHI for examination and comments. The case may be re-listed on 27.12.2011.

S.No.433

|                  |                      |                                   |                 |
|------------------|----------------------|-----------------------------------|-----------------|
| Case No. A/R-29  | M/s. The Saraswati   | HQF.No.01/80/050/00006/AM11/DES.I | Lic. No. & date |
| Meeting No.17/12 | Industrial Syndicate | RA.F.No.05/24/040/00532/AM10      | 0510261713      |
| Date: 15.11.2011 | Ltd.,                | Revision of norms                 | dt.05.04.2010   |

As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to modify the norms in respect of the subject advance authorization as under:-

- Net empty weights of 298.3 MT, 298.3 MT, 78.93 MT, 78.93 MT, & 219.63 MT to be specified with the quantities of export products from Sl. No. 1 to 5 respectively.
- Quantities of import items at Sl. No 2 & 13 to be allowed as 267366 Kgs. each.
- Total weight of import items at Sl. No.10, 21, 35, 50 & 64 put together to be allowed as 98351 Kgs.
- Quantities of import items from Sl .Nos. 6 to 9, 17 to 20, 28 to 34, 43 to 49 and 57 to 63 which are welding consumables for overlay to be allowed as applied for.

The RLA may take necessary action accordingly.

S.No.434

|                  |                      |                                   |                 |
|------------------|----------------------|-----------------------------------|-----------------|
| Case No. A/R-31  | M/s. Kern-Liebers    | HQF.No.01/80/050/01630/AM09/DES.I | Lic. No. & date |
| Meeting No.17/12 | Springs & Stampings  | RA.F.No.07/24/040/00531/AM09      | 0710062052      |
| Date: 15.11.2011 | Pvt. Ltd., Karnataka | Revision of norms                 | dt.26.12.2008   |

The Committee noted the deficiency raised by DHI vide their U.O. Note No. 3(46)/08-TSW(B)/665 dated 11.11.2011 and decided to seek the clarification/details from the firm. The case may be re-listed on 27.12.2011.

S.No.435

|                  |                     |                                   |                 |
|------------------|---------------------|-----------------------------------|-----------------|
| Case No. A/R-35  | M/s. Motherson Sumi | HQF.No.01/80/050/00319/AM09/DES.I | Lic. No. & date |
| Meeting No.17/12 | Systems Ltd., New   | RA.F.No.05/24/040/00821/AM08      | 0510215301      |
| Date: 15.11.2011 | Delhi               | Ratification of norms             | dt.22.01.2008   |

As per the written comments of DHI received vide their U.O. Note No. 3(61)/10-TSW(B)/511 dated 14.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

- Export item 5- Panel ASM-L/PLR UPR TR
- Export item no 6A- PANEL ASM L/PLR TR

3. Export item no 6B- PANEL ASM L/PLR TR
4. Export item no 7- Cover W/S O/S MSTRE SEN - weight 48 grams.

The RLA may take necessary action accordingly.

S.No.436

|                  |                   |                                   |                 |
|------------------|-------------------|-----------------------------------|-----------------|
| Case No. A/R-37  | M/s. Bharat Heavy | HQF.No.01/80/050/00143/AM11/DES.I | Lic. No. & date |
| Meeting No.17/12 | Electricals Ltd., | RA.FNo.61/24/040/00016/AM11       | 6110000447      |
| Date: 15.11.2011 | Haridwar          | Revision of norms                 | dt.13.05.2010   |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 27.12.2011.

S.No.437

|                  |                   |                                   |                 |
|------------------|-------------------|-----------------------------------|-----------------|
| Case No. A/R-38  | M/s. Bharat Heavy | HQF.No.01/80/050/00184/AM10/DES.I | Lic. No. & date |
| Meeting No.17/12 | Electricals Ltd., | RA.FNo.61/24/040/00012/AM10       | 6110000320      |
| Date: 15.11.2011 | Haridwar          | Revision of norms                 | dt.19.06.2009   |

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 27.12.2011.

S.No.438

|                  |                      |                                   |                 |
|------------------|----------------------|-----------------------------------|-----------------|
| Case No. A/R-39  | M/s. The Saraswati   | HQF.No.01/80/050/00828/AM10/DES.I | Lic. No. & date |
| Meeting No.17/12 | Industrial Syndicate | RA.FNo.05/24/040/00517/AM10       | 0510260519      |
| Date: 15.11.2011 | Ltd., New Delhi      | Revision of norms                 | dt.15.03.2010   |

As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to modify the norms in respect of the subject advance authorization as under:-

1. Net empty weight of export product at Sl. No. 2 to be modified as 139.092 MT.
2. As welding consumables at Sl. No. 11, 12, 13 & 14 are required for export product at Sl. No. 1, no change to be made in the quantities of these import items.
3. Quantity of import item at Sl. No. 21 to be allowed as 10 Nos. ( 1922 Kgs. inclusive of 2 % wastage).
4. Quantity of import item at Sl. No. 23 to be allowed as 1 No. ( 4450 Kgs. inclusive of 2 % wastage).
5. Quantity of import item at Sl. No. 25 to be allowed as 2 Nos. ( 170 Kgs. inclusive of 2 % wastage).
6. Quantity of import item at Sl. No. 26 to be allowed as 4 Nos. ( 1100 Kgs. inclusive of 2 % wastage).

The RLA may take necessary action accordingly.

S.No.439

|                  |                     |                                   |                 |
|------------------|---------------------|-----------------------------------|-----------------|
| Case No. A/R-41  | M/s. Motherson Sumi | HQF.No.01/80/050/00850/AM10/DES.I | Lic. No. & date |
| Meeting No.17/12 | Systems Ltd., New   | RA.FNo.05/24/040/00535/AM10       | 0510261287      |
| Date: 15.11.2011 | Delhi               | Ratification of norms             | dt.26.03.2010   |

As per the written comments of DHI received vide their U.O. Note No. 3(61)/10-TSW(B)/510 dated 14.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Export item 5- Panel ASM-L/PLR UPR TR
2. Export item no 6- PANEL ASM L/PLR TR
3. Export item no 7- Cover W/S O/S MSTRE SEN - weight 48 grams.

The RLA may take necessary action accordingly.

S.No.440

|                  |                                           |                                   |                 |
|------------------|-------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-67  | M/s. Metso Power India Pvt. Ltd., Chennai | HQF.No.01/80/050/00508/AM11/DES.I | Lic. No. & date |
| Meeting No.17/12 |                                           | RA.F.No.04/24/040/00195/AM11      | 0410118269      |
| Date: 15.11.2011 |                                           | Ratification of norms             | dt.25.10.2010   |

As per the written comments of DHI received vide their U.O. Note No. 3(22)/10-TSW(B) dated 05.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export product (EP) - The description to be amended to “RECOX Boiler” of capacity 2400Tds/Day - one Number. The total weight 953.19 MT to be incorporated in the license.

Import

To allow 2% wastage on Utilized quantity for the following import items:-

| LIC. S.No | DESCRIPTION                                 | SPECIFICATION      | LIC QTY   | UOM | UTILIZED QTY |
|-----------|---------------------------------------------|--------------------|-----------|-----|--------------|
| 1         | Steel Tubes/Pipes OD 42.40mm x WT 4.00 mm   | ASME SA-210 Gr A-1 | 479547.45 | kgs | 426620.40    |
| 2         | Steel Tubes/Pipes OD 63.50mm x WT 5.60 mm   | ASME SA-210 Gr A-1 | 225188.57 | Kgs | 197349.60    |
| 3         | Steel Tubes/Pipes OD 76.10mm x WT 11.00 mm  | ASME SA-106 Gr B   | 10412.40  | Kgs | 8883.50      |
| 4         | Steel Tubes/Pipes OD 101.60mm x WT 12.50 mm | ASME SA-106 Gr B   | 19094.88  | Kgs | 13864.80     |
| 5         | Steel Tubes/Pipes OD 101.60mm x WT 30.00 mm | ASME SA-106 Gr B   | 2330.81   | Kgs | 523.20       |
| 6         | Steel Tubes/Pipes OD 114.30mm x WT 9.53mm   | ASME SA-106 Gr B   | 2437.72   | Kgs | 1317.00      |
| 7         | Steel Tubes/Pipes OD 139.70mm x WT 30.00mm  | ASME SA-106 Gr B   | 267.83    | Kgs | 161.00       |
| 8         | Steel Tubes/Pipes OD 219.10mm x WT 36.00mm  | ASME SA-106 Gr C   | 21457.76  | Kgs | 20930.20     |
| 9         | Steel Tubes/Pipes OD 323.90mm x WT 30.00mm  | ASME SA-106 Gr C   | 26023.27  | Kgs | 21418.00     |
| 10        | Steel Tubes/Pipes OD 63.50mm x WT 6.30mm    | ASME SA-210 Gr A-1 | 45233.48  | Kgs | 42840.00     |

The RLA may take necessary action accordingly.

S.No.441

|                  |                                                |                                   |                 |
|------------------|------------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-68  | M/s. GEA BGR Energy System India Ltd., Chennai | HQF.No.01/80/050/01097/AM08/DES.I | Lic. No. & date |
| Meeting No.17/12 |                                                | RA.F.No.04/24/040/00325/AM08      | 0410092981      |
| Date: 15.11.2011 |                                                | Ratification of norms             | dt.02.01.2008   |

The Committee noted that the firm's reply has been sent to DHI on 04.11.2011. The Committee, therefore, decided to defer the case and to re-list the case on 27.12.2011.

S.No.442

|                  |                                                         |                                   |                 |
|------------------|---------------------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-70  | M/s. Kern-Liebers Springs & Stampings Pvt. Ltd., Tumkur | HQF.No.01/80/050/00593/AM09/DES.I | Lic. No. & date |
| Meeting No.17/12 |                                                         | RA.F.No.07/24/040/00008/AM09      | 0710057064      |
| Date: 15.11.2011 |                                                         | Revision of norms                 | dt.23.04.2008   |

The representative of the DHI informed the Committee that the earlier Committee had approved 15% wastage in similar cases and the same may be granted in respect of the subject advance authorization. However, DES-I could not find such precedent cases nor DHI provided the same. Therefore, it has been decided to defer the case and to re-list the case on 27.12.2011.

S.No.443

|                  |                                            |                                   |                 |
|------------------|--------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-73  | M/s. Zenith Precision Pvt. Ltd., Bangalore | HQF.No.01/80/050/00376/AM11/DES.I | Lic. No. & date |
| Meeting No.17/12 |                                            | RA.F.No.07/24/040/00206/AM11      | 0710073875      |
| Date: 15.11.2011 |                                            | Revision of norms                 | dt.27.08.2010   |

The Committee deliberated the written comments of DC(MSME) received vide their U.O. Note No. No.30(142)2010-ME dated 01.11.2011,

- Members of the Committee observed that wastage of the aircraft products has been considered by DC(MSME) after 10% recovery. However, it was observed that a Technical Committee had earlier recommended 15% recovery for aircraft components manufactured from Aluminium and 5% recovery from Stainless steel. Therefore, the Committee decided to ratify the norms after considering 15% recovery on Aluminium and 5% on Stainless steel instead of 10% recommended by DC(MSME).
- The amended norms ratified by the Committee in respect of the subject advance authorization are as under:-

| Sl. No. | Name of Product            | Weight of Export Product | Permissible wastage after 15%/5% recovery | Srl no of imported input | Permissible Imported Raw material's Wt |
|---------|----------------------------|--------------------------|-------------------------------------------|--------------------------|----------------------------------------|
| 01      | Base Short Base Assy-Right | 352.21 Kg                | 292%                                      | 01                       | 1381 Kg                                |
| 02      | Base Short Base Assy-Left  | 352.21 Kg                | 292%                                      | 01                       | 1381 Kg                                |
| 03      | Outer Pawl                 | 15.02 Kg                 | 353%                                      | 02                       | 69 Kg                                  |
| 04      | Inner Pawl.                | 18.80 Kg                 | 476%                                      | 03                       | 109 Kg                                 |
| 05      | Lock Head                  | 11.68 Kg                 | 332%                                      | 04                       | 51 Kg                                  |
| 06      | Inner Pawl.                | 41.95 Kg                 | 406%                                      | 05                       | 212 Kg                                 |
| 07      | Inner Pawl.                | 105.03 Kg                | 344%                                      | 06                       | 467 Kg                                 |
| 08      | Shackle                    | 39.55 Kg                 | 569%                                      | 07                       | 265 Kg                                 |
| 09      | Link Fork End.             | 16.32 Kg                 | 633%                                      | 08                       | 47.67Kg                                |
| 10      | Inner Pawl                 | 41.52 Kg                 | 344%                                      | 06                       | 184 Kg                                 |

The RLA may take necessary action accordingly.

S.No.444

|                  |                                                |                                   |                 |
|------------------|------------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-94  | M/s. GEA BGR Energy System India Ltd., Chennai | HQF.No.01/80/050/01098/AM08/DES.I | Lic. No. & date |
| Meeting No.17/12 |                                                | RA.F.No.04/24/040/00324/AM08      | 0410092979      |
| Date: 15.11.2011 |                                                | Revision of norms                 | dt.02.01.2008   |

As per written comments of DHI received vide their U.O. note No. 3(74)/10-TSW(B)/668 dated 11.11.2011, the Committee decided to reject the case on the ground that the export weight of 32.9 MT was incorporated in license as per firm's letter dated 07.11.2009 and the firm has not given any justification for change in export product weight.

The RLA may take necessary action accordingly.

S.No.445

|                  |                                                 |                                   |                 |
|------------------|-------------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-95  | M/s. Botil Oil Tools India Pvt. Ltd., New Delhi | HQF.No.01/80/050/00875/AM09/DES.I | Lic. No. & date |
| Meeting No.17/12 |                                                 | RA.F.No.05/24/040/00327/AM09      | 0510225643      |
| Date: 15.11.2011 |                                                 | Amendment of norms of norms       | dt.18.08.2008   |

As per DHI U.O. Note No. 3(08)/11-TSW(B) dated 14.11.2011, the Committee decided to the firm may be asked to furnish the catalogue of the export product highlighting the inputs as the difference is not clear and to re-list the case on 27.12.2011.

S.No.446

|                  |                                 |                                   |                 |
|------------------|---------------------------------|-----------------------------------|-----------------|
| Case No. A/R-97  | M/s. Brakes India Ltd., Chennai | HQF.No.01/80/050/01072/AM04/DES.I | Lic. No. & date |
| Meeting No.17/12 |                                 | RA.F.No.04/24/040/00203/AM04      | 0410050733      |
| Date: 15.11.2011 |                                 | Amendment of norms of norms       | dt.18.12.2003   |

The Committee noted the written comments of DHI received vide their U.O. Note No.3(58)/08-TSW(B) dated 14.11.2011 not agreeing to amend of the export product weight. After due deliberations, the Committee decided to revise the weight of export product from 300MT to 297.867 MT in respect of the subject advance authorization.

The RLA may take necessary action accordingly.

S.No.447

|                  |                                             |                                   |                 |
|------------------|---------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-133 | M/s. Kone Elevator India Pvt. Ltd., Chennai | HQF.No.01/80/050/00725/AM11/DES.I | Lic. No. & date |
| Meeting No.17/12 |                                             | RA.F.No.04/24/040/00227/AM11      | 0410119695      |
| Date: 15.11.2011 |                                             | Amendment of Norms                | dt.13.12.2010   |

As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to modify the norms in respect of the subject advance authorization as under:-

1. "UOM" of import items at Sl. No. 4 & 5 to be modified to "sets"

The RLA may take necessary action accordingly.

S.No.448

|                   |                                        |                                     |                 |
|-------------------|----------------------------------------|-------------------------------------|-----------------|
| Case No. A/R-59   | M/s. Apex Test Technologies, Bangalore | HQF.No.01/80/050/0000831/AM10/DES.I | Lic. No. & date |
| Meeting No. 17/12 |                                        | RA.F.No.07/21/040/00797/AM10        | 0710069015      |
| Date: 15.11.2011  |                                        | Ratification of norms               | dt.21.12.2009   |

The representative of the firm Sh. D. Rohidas Jannu, Director has appeared for personal hearing and explained the details of requirement /products etc. The Committee deliberated the details and decided to allow 5% wastage on raw material and components items on net to net basis. The norms ratified by the Committee are as under:-

- (i) Import item No. 7,8 & 9 – To be allowed at 1.05 kg/kg content in the export product.
- (ii) Import item No.1-6 – To be allowed on net to net basis with accountability clause.

The RLA may take necessary action accordingly.

S.No.449

|                  |                                                |                                   |                 |
|------------------|------------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-143 | M/s. Fedders LLOYD Corporation Ltd., New Delhi | HQF.No.01/80/050/00953/AM09/DES.I | Lic. No. & date |
| Meeting No.17/12 |                                                | RA.F.No.05/24/040/00517/AM08      | 0510210266      |
| Date: 15.11.2011 |                                                | Modification of export product    | dt.09.10.2007   |

As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to modify the norms in respect of the subject advance authorization as under:-

Description of export products and their quantities of export to be corrected as under:

Equipments for Scaffoldings containing 190.47 MT of Mild Steel ERW Pipes namely

- Kwikstage Standard- 5 MT
- Kwikstage Ledger- 5 MT.
- Quick Lock Vertical- 115 MT
- Quick Lock Ledger- 115 MT

The RLA may take necessary action accordingly.

S.No.450

|                  |                                           |                                   |                 |
|------------------|-------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-144 | M/s. Alstom Projects India Ltd., Vadodara | HQF.No.01/80/050/00134/AM11/DES.I | Lic. No. & date |
| Meeting No.17/12 |                                           | RA.F.No.03/94/040/01139/AM10      | 0310567657      |
| Date: 15.11.2011 |                                           | Fixation of Norms                 | dt.31.03.2010   |

As per DHI U.O. Note No. 3(31)/10-TSW(B) dated 09.08.2010, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011: -

- It is informed by the firm that they had submitted two applications for manufacture and export of 4 numbers of Turbine shaft forgings of weight 270.8 MT for which it proposes to import 4 numbers of proof machined Turbine shaft forgings of weight 301.028 MT in the first license. But in the 2nd license, the firm proposes to import 12 numbers of shaft forgings of weight 301.028 MT. The export value of both the licenses is same. Therefore, the firm may clarify the above.
- The firm may also give the manufacturing process of the item and also be asked to inform how the three shafts in case of 2<sup>nd</sup> application are coupled.

S.No.451

|                  |                                            |                                   |                 |
|------------------|--------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-145 | M/s. Paharpur Cooling Towers Ltd., Kolkata | HQF.No.01/80/050/01312/AM09/DES.I | Lic. No. & date |
| Meeting No.17/12 |                                            | RA.F.No.02/24/040/00110/AM08      | 0210119996      |
| Date: 15.11.2011 |                                            | Fixation of Norms                 | dt.20.11.2008   |

The Committee decided to send the file to DIPP for examination and comments. The case may be re-listed on 27.12.2011.

S.No.452

|                  |                                 |                                   |                 |
|------------------|---------------------------------|-----------------------------------|-----------------|
| Case No. A/R-146 | M/s. Timken India Ltd., Kolkata | HQF.No.01/80/050/00726/AM11/DES.I | Lic. No. & date |
| Meeting No.17/12 |                                 | RA.F.No.02/24/040/00150/AM11      | 0210150897      |
| Date: 15.11.2011 |                                 | Revision of Norms                 | dt.23.10.2010   |

As per the written comments of DIPP received vide their U.O. Note dated 15.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Total net export weight of 53498 Kgs to be specified with the quantity of export product.
2. Quantity of import item to be allowed as 98127 Kgs. inclusive of 83.4 % wastage after 20 % recovery.

The RLA may take necessary action accordingly.

S.No.453

|                  |                                                       |                                  |                 |
|------------------|-------------------------------------------------------|----------------------------------|-----------------|
| Case No. A/R-147 | M/s. Bharat Heavy Electricals Ltd.,<br>Tiruchirapalli | HQF.No.01/80/050/00550/AM11/DESI | Lic. No. & date |
| Meeting No.17/12 |                                                       | RA.FNo.04/24/040/00204/AM11      | 0410118772      |
| Date: 15.11.2011 |                                                       | Fixation of Norms                | dt.10.11.2010   |

The Committee noted that the firm's representation has been sent to DHI on 04.11.2011. The Committee therefore, decided to defer the case and to re-list the case on 27.12.2011.

S.No.454

|                  |                                                       |                                  |                 |
|------------------|-------------------------------------------------------|----------------------------------|-----------------|
| Case No. A/R-148 | M/s. Bharat Heavy Electricals Ltd.,<br>Tiruchirapalli | HQF.No.01/80/050/00651/AM11/DESI | Lic. No. & date |
| Meeting No.17/12 |                                                       | RA.FNo.04/24/040/00205/AM11      | 0410118773      |
| Date: 15.11.2011 |                                                       | Fixation of Norms                | dt.10.11.2010   |

The Committee noted that the firm's representation has been sent to DHI 04.11.2011. The Committee therefore, decided to defer the case and to re-list the case on 27.12.2011.

S.No.455

|                  |                                                       |                                  |                 |
|------------------|-------------------------------------------------------|----------------------------------|-----------------|
| Case No. A/R-149 | M/s. Bharat Heavy Electricals Ltd.,<br>Tiruchirapalli | HQF.No.01/80/050/00809/AM11/DESI | Lic. No. & date |
| Meeting No.17/12 |                                                       | RA.FNo.04/24/040/00104/AM11      | 0410121605      |
| Date: 15.11.2011 |                                                       | Fixation of Norms                | dt.14.02.2011   |

The Committee noted that the firm's representation has been sent to DHI 04.11.2011. The Committee therefore, decided to defer the case and to re-list the case on 27.12.2011.

S.No.456

|                  |                                               |                                  |                 |
|------------------|-----------------------------------------------|----------------------------------|-----------------|
| Case No. A/R-150 | M/s. The Saraswati Industrial Syndicate Ltd., | HQF.No.01/80/050/00827/AM06/DESI | Lic. No. & date |
| Meeting No.17/12 |                                               | RA.FNo.05/24/040/00766/AM06      | 0510173546      |
| Date: 15.11.2011 |                                               | Revision of Norms                | dt.03.01.2006   |

The Committee decided to send a copy of Advance Authorization to DIPP for examination and to re-list the case on 27.12.2011.

S.No.457

|                  |                                           |                                  |                 |
|------------------|-------------------------------------------|----------------------------------|-----------------|
| Case No. A/R-112 | M/s. Bharat Heavy Electricals Ltd., Noida | HQF.No.01/80/050/00575/AM10/DESI | Lic. No. & date |
| Meeting No.17/12 |                                           | RA.FNo.05/23/040/00117/AM10      | 0510253818      |
| Date: 15.11.2011 |                                           | Fixation of Norms                | dt.02.12.2009   |

The Committee noted the written comments of DHI received vide U.O. Note No. 3(151/09-TSW(B)/631 dated 24.10.2011 and decided to examine the case on file. The case may be re-listed on 27.12.2011.

S.No.123

|                  |                                     |                                                             |  |
|------------------|-------------------------------------|-------------------------------------------------------------|--|
| Case No.C-35     | M/s. Panch Ratna Fastners (P). Ltd; | HQ F.No.01/80/162/1316/AM09/DESI                            |  |
| Meeting No.17/12 |                                     |                                                             |  |
| Date: 15.11.2011 |                                     | Alleged swindling of several crores of Govt. revenue –DEPB. |  |

The Committee decided to examine the case on file and to re-list the case on 27.12.2011.

Sl.No.124

|                  |                                                       |                                                                                            |
|------------------|-------------------------------------------------------|--------------------------------------------------------------------------------------------|
| Case No. C - 16  | M/s. Birla Precision Technologies Ltd.,<br>Aurangabad | HQ F.No.01/80/162/00608/AM11/DES-I                                                         |
| Meeting No.17/12 |                                                       | Fixation of input output norms for the export product "Tool Holder" in respect of 100% EOU |
| Date: 15.11.2011 |                                                       |                                                                                            |

The Committee noted that the firm's reply has been sent to DHI on 17.10.2011. The Committee, therefore, decided to defer the case and to re-list the case on 27.12.2011.

Sl.No.125

|                  |                                 |                                                                        |
|------------------|---------------------------------|------------------------------------------------------------------------|
| Case No.C-01     | M/s. Snecma Hal Aerospace LTD., | HQ F.No.01/80/162/00681/AM11/DES.I                                     |
| Meeting No.17/12 |                                 | Fixation of SION for Export Product "(Fluid System) – Air Crafts Part. |
| Date: 15.11.2011 |                                 |                                                                        |

The Committee decided to send application to DC(MSME) again and to re-list the case on 27.12.2011.

Sl.No.126

|                  |                                       |                                                                                                               |
|------------------|---------------------------------------|---------------------------------------------------------------------------------------------------------------|
| Case No.C-11     | M/s. Tata Autocomp Systems Ltd., Pune | HQ F.No.01/80/162/00348/AM12/DES.I                                                                            |
| Meeting No.17/12 |                                       | Clarification sought as to whether various Engineering Products covered under the various DEPB entries – reg. |
| Date: 15.11.2011 |                                       |                                                                                                               |

The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 08.08.2011 and subsequent reminder dated 18.10.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

Sl.No.127

|                  |                            |                                                                                           |
|------------------|----------------------------|-------------------------------------------------------------------------------------------|
| Case No.C-12     | M/s. Ultra Engineers, Pune | HQ F.No.01/80/162/00247/AM12/DES.I                                                        |
| Meeting No.17/12 |                            | Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export . |
| Date: 15.11.2011 |                            |                                                                                           |

The Committee decided to ask the firm to forward a copy complete firm's application to DIPP for examination and comments. The case may be re-listed on 27.12.2011.

Sl.No.128

|                  |                            |                                                                                           |
|------------------|----------------------------|-------------------------------------------------------------------------------------------|
| Case No.C-13     | M/s. Ultra Engineers, Pune | HQ F.No.01/80/162/00246/AM12/DES.I                                                        |
| Meeting No.17/12 |                            | Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export . |
| Date: 15.11.2011 |                            |                                                                                           |

The Committee decided to ask the firm to forward a copy firm's application to DIPP for examination and comments. The case may be re-listed on 27.12.2011.

Sl.No.129

|                  |                            |                                                                                           |
|------------------|----------------------------|-------------------------------------------------------------------------------------------|
| Case No.C-14     | M/s. Ultra Engineers, Pune | HQ F.No.01/80/162/00245/AM12/DES.I                                                        |
| Meeting No.17/12 |                            | Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export . |
| Date: 15.11.2011 |                            |                                                                                           |

The Committee decided to ask the firm to forward a copy complete firm's application to DIPP for examination and comments. The case may be re-listed on 27.12.2011.

Sl.No.130

|                  |                            |                                                                                           |
|------------------|----------------------------|-------------------------------------------------------------------------------------------|
| Case No.C-15     | M/s. Ultra Engineers, Pune | HQ F.No.01/80/162/00248/AM12/DES.I                                                        |
| Meeting No.17/12 |                            |                                                                                           |
| Date: 15.11.2011 |                            | Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export . |

The Committee decided to ask the firm to forward a copy complete firm's application to DIPP for examination and comments. The case may be re-listed on 27.12.2011.

Sl.No.131

|                  |                            |                                                                                           |
|------------------|----------------------------|-------------------------------------------------------------------------------------------|
| Case No.C-16     | M/s. Ultra Engineers, Pune | HQ F.No.01/80/162/00243/AM12/DES.I                                                        |
| Meeting No.17/12 |                            |                                                                                           |
| Date: 15.11.2011 |                            | Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export . |

The Committee decided to ask the firm to forward a copy complete firm's application to DIPP for examination and comments. The case may be re-listed on 27.12.2011.

Sl.No.132

|                  |                            |                                                                                           |
|------------------|----------------------------|-------------------------------------------------------------------------------------------|
| Case No.C-17     | M/s. Ultra Engineers, Pune | HQ F.No.01/80/162/00244/AM12/DES.I                                                        |
| Meeting No.17/12 |                            |                                                                                           |
| Date: 15.11.2011 |                            | Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export . |

The Committee decided to ask the firm to forward a copy complete firm's application to DIPP for examination and comments. The case may be re-listed on 27.12.2011.

Sl.No.133

|                  |                                   |                                                                                                                                                                                                                                                                                                                              |
|------------------|-----------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No.C-22     | M/s. Inoxpa India Pvt. Ltd., Pune | HQ F.No.01/80/162/00366 /AM12/DES.I                                                                                                                                                                                                                                                                                          |
| Meeting No.17/12 |                                   |                                                                                                                                                                                                                                                                                                                              |
| Date: 15.11.2011 |                                   | Request for fixation of input output norms in respect of EOUs for the export product "(1) Centrifugal Pumps and Parts thereof (2) Industrial Valves Viz; Butterfly & Ball Valves; (3) Other components required for Food, Dairy, Cosmetic & Pharmaceuticals Industries viz; Tubes Fittings, Flanges, Unions, Joints & bend". |

As per DIPP U.O. Note dated 15.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 27.12.2011:-

1. Specific item of manufacture and their inputs for which wastage norms are required to be fixed.
2. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise.

S.No.134

|                  |                                 |                                     |
|------------------|---------------------------------|-------------------------------------|
| Case No.C-23     | M/s. Shakti Pumps (India) Ltd., | HQ F.No.01/80/162/00372 /AM12/DES.I |
| Meeting No.17/12 |                                 |                                     |

|                  |                                                                                                       |
|------------------|-------------------------------------------------------------------------------------------------------|
| Date: 15.11.2011 | Clarification sought as to whether DEPB benefits is available on export product "Submersible Motors". |
|------------------|-------------------------------------------------------------------------------------------------------|

The Committee noted that DEPB scheme is over on 30.09.2011. The Committee, therefore, decided to close the case on the part of NC.

The Regional Authority may take necessary action accordingly.

S.No.135

|                  |                                             |                                                                                                                                                                                                                                                                                                                          |
|------------------|---------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No.C-24     | M/s. Indo Schottle<br>Auto Parts Pvt. Ltd., | HQ F.No.01/80/162/00532 /AM12/DES.I                                                                                                                                                                                                                                                                                      |
| Meeting No.17/12 |                                             |                                                                                                                                                                                                                                                                                                                          |
| Date: 15.11.2011 |                                             | Request for fixation of input output norms in respect of 100% EOUs for the export product "Central Housing Cover; Collar Thrust; Coupling Injector Plunger Assembly; Fitting High Pressure Fuel; Guide Pin; Housing Injector Spring; Link Injector Plunger; Plunger Tappet; Sleeve; Spool; Bushing; Oil Seal Plate etc." |

The Committee decided to forward a copy of firm's reply dated 10.11.2011 to DHI for examination and comments. The case may be re-listed on 27.12.2011.

S.No.136

|                  |                                                  |                                                                                                                                      |
|------------------|--------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------|
| Case No.C-31     | M/s. Paharpur<br>Cooling Towers<br>Ltd., Kolkata | HQ F.No.01/80/162/00958/AM09/DES.I                                                                                                   |
| Meeting No.17/12 |                                                  |                                                                                                                                      |
| Date: 15.11.2011 |                                                  | Relaxation of Policy or importability of items under SION C-1708 in respect of Advance Authorization NO.0210119229 dated 04.11.2008. |

The Committee deliberated the details of the case. The Committee noted that Advance Authorization No. 0210119229 dated 04.11.2008 was obtained on 4.11.2008 for import item 'Pine/Fir Lumber' under SION C-1708. The Committee noted that 'Fir Lumber' is an essential item of input for the manufacture of the export product 'Process & Acid Plant Cooling Towers'. Due to the non - availability of Pine Lumber in international market on competitive terms, the firm manufactured the export product by using FIR LUMBER only and it was so declared at the time of export in the shipping bills. Subsequently, based on the request of the Company, SION C-1708 were modified for inclusion of 'Fir Lumber' as an import item as per recommendations of the Norms Committee in its meeting dated 13.10.2009 and Public Notice No.19 dated 23.11.2009. Further, had the firm applied for the said Advance Authorization under 'ad-hoc' norms category, the import item 'Fir Lumber' would have been allowed for import. In view of this, the Committee decided to permit import of 'Fir Lumber' under Advance Authorization No. 0210119229 dated 04.11.2008.

The Regional Authority may take necessary action accordingly.

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